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LOK SABHA SECRETARIAT  
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## **THE JOURNAL OF PARLIAMENTARY INFORMATION**

EDITOR: T.K. Viswanathan

The Journal of Parliamentary Information, a quarterly publication brought out by the Lok Sabha Secretariat, aims at the dissemination of authoritative information about the practices and procedures in Indian and foreign Legislatures. The Journal serves as an authentic recorder of important parliamentary events and activities. It provides a useful forum to members of Parliament and State Legislatures and other experts for the expression of their views and opinions, thereby contributing to the development and strengthening of parliamentary democracy in the country.

The Editor would welcome articles on constitutional, parliamentary and legal subjects for publication in the Journal. A token honorarium is payable for articles, etc. accepted for publication. The articles should be type-written on only one side of the paper.

The latest books on parliamentary and constitutional subjects are reviewed in the Journal by members of Parliament and scholars. Books intended for review should be sent to the Editor.

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**LOK SABHA SECRETARIAT**

NEW DELHI

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## EDITORIAL NOTE

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On 7 August 2012, following the Vice-Presidential election, Shri M. Hamid Ansari was declared elected for the second consecutive term to the office of the Vice-President of India. Thereafter, on 21 August 2012, Shri P.J. Kurien of the Indian National Congress was elected unanimously as the Deputy-Chairman of the Rajya Sabha succeeding Shri K. Rahman Khan. Both these events are covered in the *Journal* under the regular feature 'Parliamentary and Constitutional Developments'.

Functions are organized under the auspices of the Indian Parliamentary Group to celebrate the Birth Anniversaries of national leaders whose portraits adorn the Central-Hall of Parliament House. Floral tributes are offered to the departed leaders on the occasion. We include in this issue of the *Journal* a brief note about such functions held during the period 1 July to 30 September 2012 under the regular feature 'Parliamentary Events and Activities'.

Apart from the features mentioned above, we also carry in this issue other regular features *viz.*, Procedural Matters, Sessional Review, Recent Literature of Parliamentary Interest and Appendices.

In our constant pursuit of making the *Journal* more enriching and useful, we always invite and welcome suggestions for its further improvement. We also welcome practice and problem-oriented, non-partisan articles in the field of parliamentary procedures and institutions from members of Parliament and State Legislatures, scholars and all others interested in the field of parliamentary political science.

—T.K. Viswanathan  
*Editor*

## PARLIAMENTARY EVENTS AND ACTIVITIES

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### CONFERENCES AND SYMPOSIA

*58<sup>th</sup> Commonwealth Parliamentary Conference, Colombo:* The 58th Commonwealth Parliamentary Conference was held in Colombo, Sri Lanka from 7 to 15 September 2012. An Indian Parliamentary delegation led by Smt. Meira Kumar, Speaker, Lok Sabha attended the Conference. The other members of the Delegation were the Deputy Chairman of Rajya Sabha Prof. P.J. Kurien; Smt. Sumitra Mahajan, Shri Pinaki Misra, Shri Dip Gogoi, Shri Kaptan Singh Solanki, all Members of Parliament; and the Secretary-General of Lok Sabha and Regional Secretary, CPA India Region & Member of the Society of Clerks-at-the-Table, Shri T.K. Viswanathan. Shri S. Bal Shekhar, Additional Secretary, Lok Sabha Secretariat was Secretary to the Delegation.

*33<sup>rd</sup> General Assembly of ASEAN Inter-Parliamentary Assembly:* The 33<sup>rd</sup> General Assembly of ASEAN Inter – Parliamentary Assembly (AIPA) was held in Lombok, Indonesia from 16 to 22 September 2012. A three-member Indian Parliamentary Delegation led by Mohammad Asrarul Haque, MP, Lok Sabha attended the Assembly as ‘Observer’. Shri C.S. Joon, Joint Secretary, Lok Sabha Secretariat was the Secretary to the delegation.

*Felicitations of Medal winners and participants of London Olympics:* A function to honour the Indian Medal winners and participants of Olympics held in London was held on 17 August 2012 in Balayogi Auditorium, Parliament Library Building. The winners and participants of the Olympics were honoured by Smt. Meira Kumar, Hon’ble Speaker, Lok Sabha.

*Music Concert:* The Music Fraternity of India presented a concert Shukrana by an ensemble of the nation’s leading artists on 23 August 2012 in the Balayogi Auditorium, Parliament Library Building to express their gratitude to the Parliament for passing the Copyright Amendment Bill.

*Annual General Meeting of IPG:* An Annual General Meeting of the Indian Parliamentary Group (IPG), was held on 4 September 2012

under the Presidentship of Smt. Meira Kumar, Hon'ble Speaker, Lok Sabha. The meeting was followed by Dinner hosted by President of the Group in honour of the Members and Associate Members of the IPG in Banquet Hall, Parliament House Annexe.

### **BIRTH ANNIVERSARIES OF NATIONAL LEADERS**

On the birth anniversaries of national leaders whose portraits adorn the Central Hall of Parliament House, functions are organized under the auspices of the Indian Parliamentary Group (IPG) to pay tributes to the leaders. Booklets containing the profiles of these leaders, prepared by the Library and Reference, Research, Documentation and Information Service (LARRDIS) of the Lok Sabha Secretariat, are distributed on the occasion.

The birth anniversaries of the following leaders were celebrated during the period 1 July to 30 September 2012:

*Dr. Syama Prasad Mookerjee:* On the occasion of the birth anniversary of Dr. Syama Prasad Mookerjee, a function was held on 6 July 2012 in the Central Hall of Parliament House. The Speaker, Lok Sabha, Smt. Meira Kumar; the Chairman of the BJP Parliamentary Party, Shri L.K. Advani; Union Ministers; members of Parliament; former members of Parliament; and the Secretaries-General of Lok Sabha and Rajya Sabha paid floral tributes to Dr. Mookerjee.

*Lokmanya Bal Gangadhar Tilak:* On the occasion of the birth anniversary of Lokmanya Bal Gangadhar Tilak, a function was held on 23 July 2012 in the Central Hall of Parliament House. The Prime Minister, Dr. Manmohan Singh; the Speaker, Lok Sabha, Smt. Meira Kumar; the Leader of Opposition in the Lok Sabha, Smt. Sushma Swaraj; the Chairman of the BJP Parliamentary Party, Shri L.K. Advani; Union Ministers; members of Parliament; former Members of Parliament; and the Secretaries-General of Rajya Sabha and Lok Sabha, paid floral tributes to Lokmanya Bal Gangadhar Tilak.

*Shri Rajiv Gandhi:* On the occasion of the birth anniversary of Shri Rajiv Gandhi, a function was held on 20 August 2012 in the Central Hall of Parliament House. The Prime Minister, Dr. Manmohan Singh; the Speaker, Lok Sabha, Smt. Meira Kumar; the Leader of the House in Lok Sabha and Union Minister for Home Affairs, Shri Sushil Kumar Shinde; the Leader of Opposition in Lok Sabha, Smt. Sushma Swaraj; the Chairperson of United Progressive Alliance and Chairperson of National Advisory Council Smt. Sonia Gandhi; and the Chairman of

BJP Parliamentary Party Shri L.K. Advani; Union Ministers; members of Parliament; former members of Parliament; and the Secretaries-General of Lok Sabha and Rajya Sabha, paid floral tributes to Shri Gandhi.

*Dadabhai Naoroji:* On the occasion of the birth anniversary of Dadabhai Naoroji, a function was held on 4 September 2012 in the Central Hall of Parliament House. The Speaker, Lok Sabha, Smt. Meira Kumar; the Deputy Chairman, Rajya Sabha, Prof. P.J. Kurien; the Leader of the House in Lok Sabha and Union Minister for Home Affairs, Shri Sushil Kumar Shinde, Union Minister for Parliamentary Affairs and Water Resources, Shri Pawan Kumar Bansal; Union Minister of State (Independent Charge) for Development of North Eastern Region and Parliamentary Affairs, Shri Paban Singh Ghatowar; Union Minister of State for Personnel, Public Grievances and Pensions and Prime Minister's Office, Shri V. Narayanasamy; Union Minister of State for Parliamentary Affairs, Shri Rajeev Shukla; members of Parliament; former members of Parliament; and the Secretaries-General of Lok Sabha and Rajya Sabha paid floral tributes to Dadabhai Naoroji.

## **EXCHANGE OF PARLIAMENTARY DELEGATIONS**

### **Foreign Parliamentary Delegations Visiting India**

*South Africa:* A 20-Member Parliamentary Delegation from South Africa jointly led by H.E. Mr. M.V. Sisulu, Speaker of the National Assembly and H.E. Mr. M.J. Mahalangu, Chairperson of the National Council of Provinces of the Parliament of South Africa, visited India from 8 to 14 July 2012.

On 9 July 2012, the delegation called on the President of India, Shri Pranab Mukherjee and later in the evening called on the Speaker, Lok Sabha, Smt. Meira Kumar. A cultural programme was organized which was followed by dinner hosted by Hon'ble Speaker, Lok Sabha in honour of the delegation.

On 10 July 2012 the Delegation called on the Vice-President of India and Chairman, Rajya Sabha, Shri Mohammad Hamid Ansari and Minister of Parliamentary Affairs and Water Resources, Shri Pawan Kumar Bansal. The delegation also met Hon'ble Chairman and Members of the Parliamentary Standing Committee on External Affairs.



The Speaker, Lok Sabha, Smt. Meira Kumar and other dignitaries with the winners and other participants of the London Olympics at a felicitation function held in Parliament Library Building at GMC Balayogi Auditorium on 17 August 2012



Prime Minister Dr. Manmohan Singh; the Speaker, Lok Sabha, Smt. Meira Kumar; Leader of Opposition in Lok Sabha Smt. Sushma Swaraj; Chairman of the BJP Parliamentary Party Shri L.K. Advani and other dignitaries after paying floral tributes to Lokmanya Bal Gangadhar Tilak in the Central Hall on 23 July 2012



The Prime Minister Dr. Manmohan Singh; the Speaker, Lok Sabha, Smt. Meira Kumar; Leader of the House in Lok Sabha and Union Minister for Home Affairs Shri Sushil Kumar Shinde; Leader of Opposition in Lok Sabha Smt. Sushma Swaraj; the Chairperson of United Progressive Alliance and Chairperson of National Advisory Council Smt. Sonia Gandhi; and the Chairman of BJP Parliamentary Party Shri L.K. Advani seen after paying floral tributes to Shri Rajiv Gandhi in the Central Hall on 20 August, 2012

*ASEAN Inter-Parliamentary Assembly (AIPA):* A 16-Member delegation led by H.E. Dr. Marzuki Alie, President of ASEAN Inter-Parliamentary Assembly (AIPA) and Speaker of the House of Representatives of the Republic of Indonesia visited India from 28 July to 2 August 2012.

On 30 July 2012 the Delegation called on the Speaker, Lok Sabha, Smt. Meira Kumar; the Leader of Opposition, Lok Sabha, Smt. Sushma Swaraj and the Minister of State for External Affairs, Shri E. Ahamed.

*Bhutan:* A 10-member Parliamentary Delegation from Bhutan led by Hon'ble Lyonpo Namgay Penjore, Chairperson of the National Council of Bhutan visited India from 5 to 10 August 2012.

On 8 August 2012 the Delegation called on the President of India, Shri Pranab Mukherjee and the Speaker, Lok Sabha, Smt. Meira Kumar and met the Chairman and Members of the Parliamentary Standing Committee on External Affairs. A cultural programme and dinner was hosted by the Speaker, Lok Sabha in honour of the delegation.

On 9 August 2012 the delegation called on the Leader of Opposition, Rajya Sabha, Shri Arun Jaitley; the Minister of Parliamentary Affairs and Water Resources, Shri Pawan Kumar Bansal; and the Leader of Opposition, Lok Sabha, Smt. Sushma Swaraj. The delegation also met the President and the Members of India-Bhutan Parliamentary Friendship Group.

*United Kingdom:* An 11-member Parliamentary Delegation from United Kingdom led by Rt. Hon. Sir Alan Haselhurst, MP and Chairman of CPA Executive Committee of the Parliament of United Kingdom, visited India from 21 to 26 August 2012.

On 22 August 2012 the Delegation called on the Vice-President and Chairman, Rajya Sabha Shri Mohammad Hamid Ansari; the Speaker, Lok Sabha, Smt. Meira Kumar and the Leader of Opposition, Lok Sabha, Smt. Sushma Swaraj. The Leader of Opposition, Lok Sabha also hosted dinner in honour of the delegation. On Thursday, 23 August, 2012 the delegation called on Hon'ble Minister of Parliamentary Affairs & Water Resources, Shri Pawan Kumar Bansal.

#### **Visit of Foreign Dignitaries to Parliament House**

*Singapore:* Mr. Michael Palmer, Speaker of Singapore Parliament called on the Speaker, Lok Sabha, Smt. Meira Kumar on 12 July

2012. The Speaker also launched India-Singapore Parliamentary Friendship Group in the presence Mr. Michael Palmer.

*Thailand:* A 9-member delegation from Thailand led by Mr. Krich Atitkaew, President, Thailand-India Parliamentary Friendship Group called on the Speaker, Lok Sabha, Smt. Meira Kumar on 31 August 2012. The Delegation also met the Members of the India-Thailand Parliamentary Friendship Group on the same day.

*Students of Indian Origin:* A group of 26 students of Indian Origin from different countries, participating in the 'Know India Programme' organized by the Ministry of Overseas India Affairs called on the Speaker, Lok Sabha, Smt Meira Kumar on 18 September 2012.

*Saudi Arabia:* HRH Princess Adeleh Bint Abdullah Bin Abdulaziz, daughter of the King of Saudi Arabia called on the Speaker, Lok Sabha, Smt. Meira Kumar on 20 September 2012.

### **PARLIAMENT MUSEUM**

During the period 1 July to 30 September 2012, a total of 5,260 visitors visited the Museum. Apart from general visitors, 2,304 students from 33-schools/colleges from all over the country visited the Museum. A number of present and former members of Parliament, members of State legislatures and foreign dignitaries/delegations also visited the Museum. Among the foreign dignitaries, delegations from Afghanistan, Bhutan, Croatia, Indonesia, Kenya, Myanmar, Sudan, United Kingdom, South Africa, Sweden, Tanzania, and Thailand visited the Museum. As many as 1,63,448 visitors have visited the Museum from 5 September 2006 (*i.e.* the date of opening of the Museum for general public) to 30 September 2012.

### **BUREAU OF PARLIAMENTARY STUDIES AND TRAINING**

*Orientation Programme:* An Orientation Programme for 10 Members of the Myanmar Parliament was organised from 2 to 7 July 2012.

*Study Visits:* During the period from 1 July to 30 September 2012, Study Visits were organized for: (i) 8 Members of the South Sudan National Legislative Assembly, from 11 to 13 July 2012; (ii) 4-Member Delegation of the Departmental Committee of Justice and Legal Affairs of the National Assembly of Kenya, from 22 to 24 August 2012; (iii) 12-member Delegation of the Portfolio Committee on Human Settlements of the Kwa Zulu Natal Province of the Republic of South Africa, on 27 August 2012; (iv) 10 foreign students sponsored by "Aksharam",

New Delhi, on 27 August 2012; (v) 17 foreign diplomats attending the 55th Professional Training Course at the Foreign Service Institute, New Delhi, on 5 September 2012; (vi) 24-member Delegation from the Secretariat of the Senate of Thailand, on 20 September 2012; (vii) 12 Members of the Parliament of Tanzania and of the House of Representatives of Zanzibar, on 25 September 2012; and (viii) 24-member Delegation of the Committee on Following-up the Budget Administration of the House of Representatives of Thailand, on 28 September 2012.

Besides, 19 other Study Visits (National) were conducted for the students, teachers and officials of various schools, and organizations in India. A total of 803 participants attended these visits.

*Appreciation Courses:* Appreciation Courses in Parliamentary Processes and Procedures were organized for the following participants: (i) 47 Probationers of the Indian Railway Traffic Service, from 9 to 11 July 2012; (ii) 48 Sr. Accounts/Audit Officers and Audit/Accounts Officers from the Office of the Comptroller and Auditor General of India, from 23 to 27 July 2012 (iii) 11 Probationers of the Indian Railway Protection Force, from 1 to 3 August 2012; (iv) 26 Probationers of the Indian Railway Stores Service, from 1 to 3 August 2012; (v) 7 Probationers of the Indian Information Service, from 1 to 3 August 2012; (vi) 71 Probationers of the Indian Forest Service and Trainee Officers from Bhutan, 6 to 9 August 2012; (vii) 75 Professors/Lecturers of Universities/Colleges, from 22 to 28 August 2012; (viii) 27 Officer Trainees of Delhi Andaman and Nicobar Police Service (DANIPS) 05 to 06 September 2012; and (ix) 44 Probationers of the Indian Railway Service of Signal Engineers, from 26 to 28 September 2012.

*Training Programmes:* Training Programmes were organized for (i) 36 Hindi Assistants, Translators and Editors of Lok Sabha, Rajya Sabha and State Legislature Secretariats from 2 to 6 July 2012; (ii) Training Programme in "Power Point Presentation" for 76 officials of the Lok Sabha Secretariat from 30 July to 1 August 2012; (iii) Training Programme in usage of Web SMS Applications for 27 users in Lok Sabha Secretariat on 7 September 2012; (iv) 21 Newly Recruited Executive Officers and Research Officers of Lok Sabha Secretariat was organized from 10 September to 19 October 2012; (v) Training Programme in Parliamentary Practices and Procedures for officers of the Parliament of Myanmar from 17 to 21 September 2012; (vi) Training Programme in "Noting, Drafting and Office Procedure" for 47 officials of the Lok Sabha Secretariat, from 19 to 21 September

2012; and (vii) Training Course for 37 Reporters working in Lok Sabha, Rajya Sabha and State Legislature Secretariats, from 24 to 28 September 2012.

*Workshop on RTI:* A Workshop on “Right to Information” was organised on 31 August 2012. As many as 130 officials of Lok Sabha Secretariat attended the Workshop.

*Familiarization Programme:* A Familiarization Programme for Media persons covering the Proceedings of Parliament was organized from 30 to 31 August 2012. As many as 140 Media persons attended the Programme.

## PARLIAMENTARY AND CONSTITUTIONAL DEVELOPMENTS

(1 JULY TO 30 SEPTEMBER 2012)

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Events covered in this Feature are based primarily on reports appearing in the daily newspapers and, as such, the Lok Sabha Secretariat does not accept any responsibility for their accuracy, authenticity or veracity.

—Editor

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### INDIA

#### DEVELOPMENTS AT THE UNION

*Parliament Session:* The Eleventh Session of the Fifteenth Lok Sabha and the Two Hundred and Twenty Sixth Session of the Rajya Sabha commenced on 8 August 2012. Both the Houses were adjourned on 7 September 2012. The President of India, Smt. Pratibha Devisingh Patil prorogued both the Lok Sabha and the Rajya Sabha on 12 September 2012.

*Portfolios Re-allocated:* On 31 July 2012, the Prime Minister, Dr. Manmohan Singh re-allocated portfolios of some of the Ministers. Shri P. Chidambaram was given charge of Ministry of Finance while Shri Sushil Kumar Shinde was shifted to Ministry of Home Affairs. The Minister of Corporate Affairs, Shri M. Veerappa Moily was assigned additional charge of the Ministry of Power.

*Vice President of India Re-elected:* On 7 August 2012, the incumbent Vice President and United Progressive Alliance (UPA) candidate, Shri M. Hamid Ansari was re-elected to the office of Vice President of India.

*New Rajya Sabha Deputy Chairman:* On 21 August 2012, the Rajya Sabha unanimously elected Shri P.J. Kurien of the Indian National Congress (INC) as the Deputy Chairman of the House. He succeeds Shri K. Rahman Khan.

*Rajya Sabha Elections:* On 25 June 2012, elections to 3 Rajya

Sabha seats from Kerala were held. The winners are: Sarvashri P.J. Kurien, INC; Joy Abraham, Kerala Congress (Mani); and Shri C.P. Narayanan, Communist Party of India (Marxist) [CPI(M)].

The term of all the above members commenced on 2 July 2012. While Shri Kurien and Shri Abraham took oath/affirmation on 6 July 2012, Shri C.P. Narayanan took oath/affirmation on 11 July 2012.

*Leader of Lok Sabha:* On 3 August 2012, the Union Home Minister, Shri Sushil Kumar Shinde was nominated by the INC as the Leader of the Lok Sabha.

*Death of Union Minister:* On 14 August 2012, the Union Minister for Science and Technology and Rajya Sabha member from Maharashtra, Shri Vilasrao Dagadojirao Deshmukh passed away.

*Withdrawal of Support by the AITC to the UPA Government:* On 18 September 2012, the All India Trinamool Congress (AITC) announced its decision to withdraw support to the United Progressive Alliance (UPA) Government. On 21 September 2012, all the six AITC Ministers—Minister of Railways, Sarvashri Mukul Roy; Minister of State, Ministry of Health and Family Welfare, Sudip Bandyopadhyay; Minister of State, Ministry of Urban Development, Saugata Roy; Minister of State, Ministry of Information and Broadcasting, Choudhary Mohan Jatua; Minister of State, Ministry of Tourism, Sultan Ahmed; and Minister of State, Ministry of Rural Development Sisir Adhikari—resigned from the Council of Ministers. On 22 September 2012, the President of India, Shri Pranab Mukherjee accepted the resignations.

On the same day, the Minister of Road Transport and Highways, Shri C.P. Joshi was assigned the additional charge of the Ministry of Railways.

## **AROUND THE STATES**

### **DELHI**

*Re-allocation of Portfolios:* On 27 August 2012, the Chief Minister, Smt. Sheila Dikshit re-allocated portfolios of some of the Cabinet Ministers.

The names of the Ministers with their portfolios are as follows\*: Smt. Sheila Dikshit, Chief Minister, *General Administration, Home, Services and Vigilance, Higher Education (including Training and Technical*

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\* As on 8 October 2012

*Education), Tourism, Art and Culture, Environment, Power, all other Departments not allocated elsewhere; Shri Arvinder Singh Lovely, Urban Development, Revenue, Gurudwara Election and Administration, Local Bodies; Dr. Ashok Kumar Walia, Health and Family Welfare, Higher Education and TTE, Skill Mission/Labour, Irrigation and Flood; Shri Haroon Yusuf, Power, Food and Civil Supplies, Industries, Employment; Dr. (Smt.) Kiran Walia, Social Welfare, Women and Child Department, Languages, Education; Sarvashri Raj Kumar Chauhan, Public Works Department, SC/ST Welfare Department, Development, Land and Building; and Ramakant Goswami, Transport, Elections, Law, Justice and Legislative Assembly.*

### **HARYANA**

*Resignation of Minister:* On 5 August 2012, the Minister of State for Home and Youth Affairs, Shri Gopal Kanda resigned from the Council of Ministers.

### **KARNATAKA**

*New Chief Minister:* On 12 July 2012, Shri Jagadish Shettar was sworn in as the Chief Minister. Along with him, 33 Ministers were also sworn in.

The names of the Ministers with their portfolios are as follows\*:  
 Shri Jagadish Shettar, Chief Minister, *Department of Cabinet Affairs, Department of Personnel and Administrative Reforms, Department of Finance including Institutional Finance and excluding Excise, Small Savings and Lotteries, Intelligence Wing from Home Department, All subjects pertaining to Bangalore City from Urban Development Department-excluding BWSSB, Information from Kannada and Culture, Information and Tourism Department, Mines and Geology from Commerce and Industries Department, Minority Welfare from Social Welfare Department, IT, BT from IT, BT and Science and Technology Department, Any other Department not specifically allocated; Sarvashri K.S. Eshwarappa, Deputy Chief Minister, Revenue Department Excluding Haj and Wakf and Muzarai, Rural Development and Panchayat Raj including Rural Development Engineering Department and Rural Water Supply and Sanitation; R. Ashoka, Deputy Chief Minister, Transport Department, Home Department excluding Intelligence Wing and Prisons; Govind M. Karjol, Minor Irrigation from Water Resources Department, Kannada and*

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\* As on 5 October 2012

*Culture from Kannada and Culture, Information and Tourism Department; S. Suresh Kumar, Law, Justice and Human Rights, Parliamentary Affairs, Legislature, Urban Development Department-7 City Corporations outside Bangalore, KUWS and DB, KUIDFC, Directorate of Town Planning, Directorate of Land Transport, Urban Development Authorities excluding subjects pertaining to Bangalore City but including BWSSB and also excluding CMCs, TMCs, TPs and Local Bodies; C.M. Udasi, Public Works Department excluding Ports and Inland Water Transport Department; Vishweshwara Hegde Kageri, Primary and Secondary Education from Education Department excluding Mass Education and Public Libraries; Umesh Vishwanath Katti, Agriculture Department; Basavaraj Bommai, Major and Medium Irrigation from Water Resources Department; Murugesh Nirani, Large and Medium Scale Industries from Commerce and Industries Department; V. Somanna, Housing Department; Kumari Shobha Karandlaje, Energy Department; Sarvashri B.N. Bacchegowda, Labour Department, Sericulture from Horticulture Department; M.P. Renukacharya, Excise from Finance Department; C.P. Yogishwar, Forest Department from Forest, Ecology and Environment Department; S.A. Ravindranath, Sugar from Commerce and Industries Department, Horticulture Department; R.N. Belamagi, Mass Education and Public Libraries from Education Department, Small Savings and Lotteries from Finance Department, Animal Husbandry from Animal Husbandry and Fisheries Department; Balachandra Jarakiholi, Municipalities and Local Bodies (CMCs, TMCs and TPs) from Urban Development Department, Department of Public Enterprises; S.A. Ramdas, Medical Education from Health and Family Welfare Department; Asnotikar Anand Vasant, Fisheries from Animal Husbandry and Fisheries Department, Science and Technology from IT, BT, S and T Department; A. Narayana Swamy, Social Welfare Department excluding Minorities Welfare, Prisons from Home Department; Narasimha Nayak (Raju Gowda), Small Scale Industries from Commerce and Industries Department; R. Varthur Prakash, Textiles from Commerce and Industries Department; Sogudu Shivanna, Ecology and Environment Department, Planning Department, Statistics Department; C.T. Ravi, Higher Education from Education Department; D.N. Jeevaraj, Food and Civil Supplies Department; S.K. Bellubbi, Haj and Wakfs from Revenue Department, Agriculture Marketing from Co-operation Department; Aravind Limbavali, Health and Family Welfare Department Excluding Medical Education; B.J. Puttaswamy, Co-operation Department excluding Agriculture Marketing; Anand Singh, Tourism From Kannada and Culture, Information and Tourism Department; Kalakappa Gurushanthappa Bandi, Women and Child Development Department; Kota Srinivasa Poojary, Muzarai from Revenue Department, Ports and Inland Water Transport*

from Public Works, Ports and Inland Water Transport Department; Appachu Ranjan, Youth Services and Sports Department; and Sunil Vallyapure, Infrastructure Development Department.

### MAHARASHTRA

*Resignation of Deputy Chief Minister:* On 29 September 2012, the Deputy Chief Minister and the Minister of Finance, Planning and Power, Shri Ajit Pawar resigned from the Council of Ministers.

### ODISHA

*Expansion of Cabinet:* On 2 August 2012, the Chief Minister, Shri Naveen Patnaik, dropped five Ministers and inducted nine new Ministers including three of Cabinet rank in to his Council of Ministers. The Ministers dropped from the Cabinet are Sarvashri Atanu Sabyasachi Nayak, Prafulla Ghadai, Puspendra Singhdeo, Pratap Jena and Prafulla Samal.

The names of the Ministers with their portfolios are as follows\*: Shri Naveen Patnaik, Chief Minister, *General Administration, Home, Water Resources, Works*; Sarvashri Bijayshree Routray, *Forest and Environment, Labour and Employees' State Insurance*; Bikram Keshari Arukh, *Rural Development, Cooperation*; Dr. Damodar Rout, *Health and Family Welfare, Micro, Small and Medium Enterprises*; Sarvashri Debi Prasad Mishra, *Agriculture, Fisheries and Animal Resources Development*; Kalpataru Das, *Panchayati Raj, Parliamentary Affairs*; Lal Bihari Himirika, *ST and SC Development, Minorities and Backward Classes*; Maheswar Mohanty, *Tourism and Culture, Planning and Co-ordination*; Niranjan Pujari, *Industries, Excise*; Prasanna Acharya, *Finance, Public Enterprise*; Raghunath Mohanty, *Housing and Urban Development, Law, Information Technology*; Surya Narayan Patro, *Revenue and Disaster Management*; and Smt. Usha Devi, *Women and Child Development*.

The Ministers of State with Independent Charge are: Sarvashri Arun Kumar Sahu, *Energy, Information and Public Relations*; Badri Narayan Patra, *Higher Education*; Pratap Keshari Deb, *Food Supplies and Consumer Welfare, Employment and Technical Education and Training*; Rabi Narayan Nanda, *School and Mass Education*; Rajani Kant Singh, *Steel and Mines*; Ramesh Chandra Majhi, *Sports and Youth Services, Science and Technology, Public Grievances and Pension Administration*;

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\* As on 5 October 2012

Subrat Tarai, *Commerce and Transport*; and Smt. Sarojini Hembram, *Textile, Handloom and Handicrafts*.

#### **PUNJAB**

*Assembly Bye-election Result:* On 14 July 2012, Smt. Sukhjit Kaur Sahi of the Bharatiya Janata Party (BJP) was declared elected from Dasuya Assembly Constituency, bye-election to which was held on 11 July 2012.

#### **TAMIL NADU**

*Resignation of Speaker:* On 29 September 2012, the Speaker of the State Legislative Assembly, Shri D. Jayakumar resigned from the post. The Deputy Speaker, Shri P. Dhanapal would perform the duties of the office of the Speaker.

#### **UTTARAKHAND**

*Assembly Bye-election Result:* On 11 July 2012, the Chief Minister and the INC candidate, Shri Vijay Bahuguna was declared elected from Sitarganj Assembly Constituency, bye-election to which was held on 8 July 2012.

#### **EVENTS ABROAD**

##### **ALBANIA**

*Election of President:* On 11 June 2012, the People's Assembly (the unicameral legislature) elected Mr. Bujar Nishani as the President in succession to Mr. Bamir Topi. He was sworn in on 24 July 2012.

##### **ANGOLA**

*Legislative Elections:* The elections to the 220-seat National Assembly were held on 31 August 2012. The party position following the elections is as follows: People's Movement for the Liberation of Angola-Labour Party: 175; National Union for the Total Independence of Angola: 32; Broad Convergence for the Salvation of Angola-Electoral Coalition: 8; Social Renewal Party: 3; and National Liberation Front of Angola: 2.

##### **EAST TIMOR**

*Legislative Elections:* The elections to the 65-seat National Parliament (the unicameral legislature) were held on 7 July 2012. The results were announced on 17 July 2012. The party position following the elections is as follows: National Congress for Timorese Reconstruction: 30; Fretilin: 25; Democratic Party: 8; and Fretilin-Mudanca: 2.

**EGYPT**

*New President:* On 24 June 2012, Mr. Mohammed Morsy was declared elected as the President following the second round of presidential elections held on 16 and 17 June 2012.

*New Prime Minister:* On 24 July 2012, the President, Mr. Mohammed Morsy appointed Mr. Hesham Mohamed Qandil as the new Prime Minister.

**ETHIOPIA**

*Death of Prime Minister:* On 21 August 2012, the Prime Minister, Mr. Meles Zenawi died with an undisclosed illness in a hospital in Brussels.

**FRANCE**

*Legislative Elections:* The elections to the 577-seat National Assembly (the lower house of the bicameral legislature) were held on 10 and 17 June 2012. The party position following the elections is as follows: Socialist Party: 280; Union for a Popular Movement: 194; Various Left: 22; Ecology Europe-The Greens: 17; Left Radical Party: 12; Various Right: 15; New Centre: 12; Left Front: 10; Radical Party: 6; National Front: 2; Centrist Alliance: 2; Regional/Separatist Parties: 2; Centre for France: 2; and Others: 1.

**GEORGIA**

*New Prime Minister:* On 30 June 2012, the President, Mr. Mikhail Saakashvili appointed Mr. Vano Merabishvili as the new Prime Minister in succession to Mr. Nika Gilauri.

**GHANA**

*Death of President:* On 24 July 2012, the President, Mr. John Atta Mills died. The Vice President, Mr. John Dramani Mahama was sworn in as the new President (in a caretaker capacity).

**GREECE**

*Legislative Elections:* The elections to the 300-seat *Vouli* (the unicameral legislature) were held in on 17 June 2012. The party position following the elections is as follows: New Democracy: 129; Coalition of the Radical Left: 71; Panhellenic Socialist Movement: 33; Independent Greeks: 20; Golden Dawn: 18; Democratic Left: 17; and Communist Party of Greece: 12.

**ICELAND**

*President Re-elected:* On 30 June 2012, Mr. Olafur Ragnar Grimsson was re-elected to a fifth term as the President.

**LESOTHO**

*New Prime Minister:* On 8 June 2012, Mr. Thomas (Tom) Motsoahae Thabane was appointed as the new Prime Minister.

**LIBYA**

*Legislative Elections:* The elections to the 200-seat General National Congress were held on 7 July 2012. The party position following the elections is as follows: National Forces Alliance: 39; Justice and Construction: 17; National Front: 3; Union for the Homeland: 2; National Centrist Party: 2; Wadi Al-Hayah Party: 2; Moderate Ummah Assembly: 1; Authenticity and Renewal: 1; National Party For Development and Welfare: 1; Al-Hekma (Wisdom) Party: 1; Authenticity and Progress: 1; Libyan National Democratic Party: 1; National Parties Alliance: 1; Ar-Resalah (The Message): 1; Centrist Youth Party: 1; Libya Al-'Amal (Libya–The Hope): 1; Labaika National Party: 1; Libyan Party for Liberty and Development: 1; Arrakeeza (The Foundation): 1; Nation and Prosperity: 1; National Party of Wadi ash-Shati: 1; and Independents: 120.

*New Prime Minister:* On 12 September 2012, the Parliament elected Mr. Mustafa Abu-Shakour as the new Prime Minister.

**MEXICO**

*Election of President:* Mr. Enrique Pena Nieto was elected as the President in the elections held to the post on 1 July 2012.

**MONGOLIA**

*Legislative Elections:* The elections to the 76-seat Great Hural (the unicameral legislature) were held on 28 June 2012. The results were announced on 6 July 2012. The party position following the elections is as follows: Democratic Party of Mongolia: 31; Mongolian People's Party: 25; Justice Coalition: 11; Civic Will-Green Party: 2; and Independents: 3. (Five seats are vacant).

**PAKISTAN**

*New Prime Minister:* On 19 June 2012, the Supreme Court disqualified the Prime Minister, Mr. Yusuf Raza Gillani as the member of the National Assembly *w.e.f.* 26 April 2012. Mr. Raja Pervaiz Ashraf was appointed as the new Prime Minister on 22 June 2012.

### **PARAGUAY**

*Removal of President:* On 22 June 2012, the Congress (the bicameral federal legislature) passed impeachment hearing removing the President, Mr. Fernando Lugo Mendez from the office. Mr. Luis Federico Franco Gomez was sworn in as the President.

### **SENEGAL**

*Legislative Elections:* The elections to the 150-seat National Assembly (the lower chamber of the bicameral legislature) were held on 1 July 2012. The party position following the elections is as follows: United in Hope Coalition: 119; Senegalese Democratic Party: 12; Bokk Gis Gis: 4; Citizen Movement for National Reform: 4; Republican Movement for Socialism and Democracy: 2; Party for Truth and Development: 2; Union for Democratic Renewal: 1; Senegalese Patriotic Movement: 1; Patriotic Convergence for Justice and Equity: 1; Party for the Emergence of Citizens: 1; Deggo Souxali Transport ak Commerce: 1; Leeral Coalition: 1; and And-Jef/African Party for Democracy and Socialism: 1.

### **TOGO**

*Resignation of Prime Minister:* On 11 July 2012, the Prime Minister, Mr. Gilbert Fossoun Hounoubo resigned.

*New Prime Minister:* On 19 July 2012, the President, Mr. Faure Gnassingbe appointed Mr. Kwesi Seleagodji Ahoomey-Zunu as the new Prime Minister.

## PROCEDURAL MATTERS

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### LOK SABHA

*Observation from the Chair on conveyance of message regarding unity and integrity to the people of North-east region of the country:* On 17 August 2012, after the submission regarding situation arising out of large scale exodus of the people of North Eastern States from Bangalore and other parts of the country in view of alleged threat to their security made by the members in House, the Speaker, Lok Sabha, Smt. Meira Kumar made the following observation:—

“The discussion that has been held here pertains to a serious and sensitive issue. I along with everyone desire to voice our concern on this issue. There are 38 political parties besides the independent members in the House. The people of the entire country are represented here. I wished that this House with one voice should send a strong message to our brethren of the North-East that we are with them and this country is very much theirs. Strong message should be conveyed to the anti-social elements who are indulging in acts of mischief which is causing agony to our brothers and sisters of North-East as well as causing pain to the whole nation. I am happy and thankful to all of you for having conveyed that message through this discussion.”

## SESSIONAL REVIEW

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### FIFTEENTH LOK SABHA

#### ELEVENTH SESSION

The Eleventh Session of the Fifteenth Lok Sabha commenced on 8 August 2012 and adjourned *sine-die* on 7 September 2012. The House was prorogued by the President on 12 September 2012. In all, 19 sittings were held during this period. A resume of some of the important discussions held and other business transacted during the period 8 August 2012 to 7 September 2012 is given below:

#### A. DISCUSSIONS / STATEMENTS

*Submissions regarding Situation arising out of large scale exodus of the people of North-Eastern States from Bangalore, and other parts of the country in view of alleged threat to their security:* On 17 August 2012, the Speaker, Lok Sabha, Smt. Meira Kumar disallowed notices of Adjournment Motions and Suspension of the Question Hour to discuss the *Situation arising out of large scale exodus of the people of North-Eastern States from Bangalore, and other parts of the country in view of alleged threat to their security*. However, considering that it was a very sensitive matter, the Speaker allowed brief submissions to be made by the leaders and other Members. Those who made submissions were the Prime Minister, Dr. Manmohan Singh; the Leader of Opposition, Lok Sabha, Smt. Sushma Swaraj; Smt. Bijoya Chakravarty, Sarvashri Nining Ering, Rewati Raman Singh, Dara Singh Chauhan, Sharad Yadav, Sudip Bandyopadhyay, T.K.S. Elangovan, Basudeb Acharia, Baijayant Panda, Anant Gangaram Geete, Sanjeev Ganesh Naik, Nama Nageshwara Rao, Gurudas Dasgupta, Lalu Prasad, Premdas Rai, Dr. M. Thambidurai, Dr. Mirza Mehboob Baig, Dr. Thockchom Meinya and the Minister of Home Affairs, Shri Sushil Kumar Shinde.

The Prime Minister, Dr. Manmohan Singh expressed concern at the growing sense of insecurity among people from the North-East living in different parts of our country and termed it as very reprehensible. He assured that the Government would work with all like-minded people to create a feeling of security among the people of the North-East residing

in various parts of our country. They had as much right as anyone else to live, to earn and to study at whatever place they wanted to go. The unity and integrity of our country was being threatened by certain elements. He urged the House to send a message, loud and clear, to all the people of the North-East residing in different parts of our country that our people were one. Everything would be done to provide security to the people of the North-East residing in various parts of our country.

The Minister of Home Affairs, Shri Sushil Kumar Shinde stated that all the Members of the House expressed solidarity and assured the youth and people of North Eastern States as well as other parts of the country. The Central Government was coordinating with the State Governments regarding the same. The authorities were asked to set up help lines and appoint nodal officers for making announcements. Rumors were being spread at a large scale through the internet and social media. The law enforcement agencies were investigating the matter. This was a matter of great concern to all of us. He assured the House that the assurance given by the Prime Minister would be fulfilled.

*Statement regarding Performance Audit Report on allocation of coal blocks and augmentation of coal production:* Making a Statement on 27 August 2012 in the Lok Sabha, the Prime Minister, Dr. Manmohan Singh sought to refute the allegations made by the Comptroller and Auditor General on issues regarding coal block allocations which had been the subject matter of much discussion in the Press and on which several Hon. Members had also expressed their concern. The issue gained traction from a report of the CAG. He said that the allegations of impropriety were without basis and unsupported by the facts and explained his Government's position on the floor of the House.

The Prime Minister said that the CAG report was critical of the allocation process mainly on three counts. Firstly, it stated that the Screening Committee did not follow a transparent and objective method while making recommendations for allocation of coal blocks. Secondly, it observed that competitive bidding could have been introduced in 2006. Finally, the report mentioned that due to the delay in introduction of competitive bidding, there was a financial *gain* of about Rs.1.86 lakh crore to private parties as per the assumptions and computations made by the CAG.

He said that the policy of allocation of coal blocks existed since 1993 and previous Governments also allocated coal blocks in precisely the manner that the CAG had now criticised. His Government made improvements in the procedure in 2005 by inviting applications through

open advertisements after providing details of the coal blocks on offer along with the guidelines and the conditions of allotment. These applications were examined and evaluated by a broad based Steering Committee with representatives from State Governments, related Ministries of the Central Government and the coal companies. The applications were assessed on the parameters such as the techno economic feasibility of the end use project, status of preparedness to set up the end use project, past track record in execution of projects, financial and technical capabilities of the applicant companies, recommendations of the State Governments and the administrative Ministry concerned.

The process of competitive bidding could be introduced through administrative instructions. However, this required legislative amendments for placing the proposed process on a sound legal footing. In a democracy, it was difficult to accept the notion that a decision of the Government to seek legislative amendment to implement a change in policy should come for adverse audit scrutiny. The issue was contentious and the proposed change to competitive bidding required consensus building among various stakeholders with divergent views, which was inherent in the legislative process. There was opposition from the major coal and lignite bearing States as they felt that it would increase the cost of coal, adversely impacting value addition and development of industries in their areas and would dilute their prerogative in the selection of lessees. The Coal Mines Nationalisation (Amendment) Bill, 2000 to facilitate commercial mining by private companies was pending in the Parliament for a long time owing to stiff opposition from the stakeholders despite the elaborate consultative process undertaken with all the stakeholders.

The Prime Minister further said that the CAG had computed financial gains to private parties as being the difference between the average sale price and the production cost of Coal India Limited (CIL) of the estimated extractable reserves of the allocated coal blocks. Aggregating the purported financial gains to private parties merely on the basis of the average production costs and sale price of CIL could be highly misleading. Moreover, as the coal blocks were allocated to private companies only for captive purposes for specified end-uses, it would not be appropriate to link the allocated blocks to the price of coal set by CIL. There were other important technical issues and other significant factors involved in the process which the CAG should have taken into account.

The implicit suggestion of the CAG that the Government should have circumvented the legislative process through administrative instructions,

over the registered objections of several State Governments including those ruled by opposition parties, if implemented would have been undemocratic and contrary to the spirit of the functioning of our federal polity. The facts spoke for themselves and showed that the CAG's findings were flawed on multiple counts.

## **B. LEGISLATIVE BUSINESS**

*All India Institute of Medical Sciences (Amendment) Bill, 2012:* On 30 August 2012, the Minister of Health and Family Welfare, Shri Ghulam Nabi Azad moved the Bill for consideration. The Bill intends to amend the All-India Institute of Medical Sciences Act, 1956, which provides for a high standard of medical education, both post-graduate and under-graduate, for all medical colleges and other allied institutions in the country to improve professional competence among medical practitioners and to attain self sufficiency in post-graduate medical education and to promote medical research. The bill provides for amending the long title of the AIIMS Act to provide for establishment of more than one All-India Institute of Medical Sciences at various locations in different States, instead of the one existing AIIMS at New Delhi. The bill also proposes to change the status of the six AIIMS which were registered under the Societies Registration Act, 1860, to be an autonomous body corporate on the lines of the existing AIIMS, New Delhi. It proposes to confer power upon the Central Government to establish more than one AIIMS, at such places as may be specified by it, by notification in the Official Gazette. Also several provisions have been provided for safeguarding the functional autonomy of the proposed institutes of national importance.

The Bill was passed.

*North-Eastern Areas (Reorganisation) Amendment Bill, 2011:* On 3 September 2012, the Minister of State in the Ministry of Home Affairs, Shri Mullappally Ramachandran moved that the Bill be taken into consideration and passed. The North-Eastern Areas (Reorganisation) Act, 1971 was enacted with a view to provide for the establishment of the States of Manipur and Tripura and also for the formation of the State of Meghalaya and for matters connected therewith. Section 61 of the aforesaid Act contains provisions relating to the All-India Services. To address the demand for bifurcation of the joint Manipur and Tripura cadre, a meeting of the Department of Personnel and Training, the Ministry of Home Affairs and the Ministry of Environment and Forests was convened on 12 January 2009, wherein it was recommended to split the joint Manipur and Tripura All-India Service Cadres into two

independent State cadres. Accordingly, it is proposed to amend section 61 of the North-Eastern Areas (Reorganisation) Act, 1971 relating to All-India Services to give effect to the said proposal.

The Bill as amended was passed.

*Protection of Women against Sexual Harassment at Workplace Bill, 2010:* On 3 September 2012, the Minister of State of the Ministry of Women and Child Development, Smt. Krishna Tirath moved that the Bill be taken into consideration and passed. Sexual harassment at a workplace is considered violation of women's right to equality, life and liberty. It creates an insecure and hostile work environment, which discourages women's participation in work, thereby adversely affecting their social and economic empowerment and the goal of inclusive growth. Our Constitution provides for the safety and security of women through the articles 14, 19(1)(g) and 21 fundamentally and through other articles as well. Article 11 of the Convention on Elimination of All Forms of Discrimination (CEDAW), to which India is a party, requires State parties to take all appropriate measures to eliminate discrimination against women in the field of employment. There has also been a landmark Supreme Court judgement identifying sexual harassment at workplace as a form of discrimination against women and recognising that it violates the constitutional right to equality and provided guidelines to address this issue pending the enactment of a suitable legislation. In view of the above developments it has been proposed to enact a comprehensive legislation regarding the same.

The Bill as amended was passed.

*National Highways Authority of India (Amendment) Bill, 2011:* On 3 September 2012, the Minister of Road Transport and Highways, Dr. C.P. Joshi moved that the Bill be taken into consideration and passed. Section 3 of the National Highways Authority of India Act, 1988 provides for constitution of the National Highways Authority of India for the development, maintenance and management of national highways and for matters connected therewith or incidental thereto. Keeping in view the vastly increased mandate for National Highways Authority of India and also the greatly enhanced participation envisaged for the private sector, it is proposed to allow induction of professionals of repute in the fields of financial management, transportation planning and other relevant areas. Induction of outside professionals will enhance the capacity of the Authority to take strategic decision, widen its perspective, bring in the best management practices, and assist in achieving the goal of higher private participation.

The Bill, as amended was passed.

### **QUESTION HOUR**

In all, 31,564 notices of questions were received, out of which 20,225 were Starred, 11,331 Unstarred and 8 Short Notice Questions. The maximum number of notices of Starred and Unstarred Questions included for ballot were 1,156 on 22 August 2012, and 639 on 27 August 2012, respectively. The minimum number of notices of Starred and Unstarred Questions included for ballot were 723 on 6 September 2012, and 454 on 8 August 2012, respectively. The maximum number of Members whose name were included in the ballot process were 311 for 27 August 2012, and the minimum number of Members included in the ballot were 229 for 9 August 2012.

All the notices were examined with a view to deciding their admissibility or otherwise. Out of the notices received, 404\* notices were included in the lists of Starred Questions, 4,600 were included in the lists of Unstarred Questions and none was included in the list of Short Notice Questions.

A total of 376 Members were included in the lists of Starred and Unstarred Questions. The maximum number of questions *i.e.*, 85 were admitted /clubbed in the name of Shri Gajanand Babar, MP.

A total of 13 Starred Questions were orally replied during the Session and 1 hour and 40 Minutes consumed in the process. The average number of Starred Questions answered orally during each sitting of the House was 0.68. The maximum number of Starred Questions answered orally on a single day was 3 on 9 August, 2012.

The average number of Unstarred Questions appearing in the List came to 230 per day during the entire session.

The sitting of the House fixed for 29 August, 2012 was cancelled. Hence, the replies to both Starred and Unstarred Notices of Questions given for the said sitting were laid on the Table at the next sitting of the House *i.e.*, 30 August, 2012.

On 8, 16, 17, 22, 23 August and 4, 5, and 7 September 2012, Question Hour could not be taken up due to interruptions in the House. Hence, the replies to all the Starred Questions listed for those days

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\* 4 Listed Starred Questions postponed from last Budget Session to Monsoon Session pertaining to Ministry of Civil Aviation.

were treated as Unstarred and their answers together with the answers to Unstarred Questions were printed in the official report for the day.

Due to interruptions in the House only 1 Starred Question each was called for oral answer on 13, 14, 21, 24, 27, 28, 30, 31 August 2012, and 3 and 6 September 2012.

Only 1 notice of Half-an-Hour was received during the Session and the same was disallowed. A total of 2 statements were made by the Ministers correcting the replies already given by them to questions in Lok Sabha in the recent past.

### **OBITUARY REFERENCES**

During the Session, obituary references were made to the passing away of Union Cabinet Minister, Shri Vilasrao Deshmukh, Sarvashri Ranjit Singh Gaekwad, Ganga Ram, Lambodar Baliyar, Bhanwar Singh Dangawas, Pratap Singh, Bibudhendra Misra, Prabhatsinh H. Chauhan, Kashiram Rana, Smt. Mrinal Gore, all former members, and veteran actors, Sarvashri A.K. Hangal and Rajesh Khanna, also a former member.

The members then stood in silence for a short while, as a mark of respect to the memory of the deceased.

## RAJYA SABHA

### TWO HUNDRED AND TWENTY-SIXTH SESSION\*

The Rajya Sabha met for its Two Hundred and Twenty-Sixth Session on 8 August 2012 and was adjourned *sine die* on 7 September 2012. The Rajya Sabha was then prorogued by the President on 12 September 2012.

A resume of some of the important discussions held and other business transacted during the Session is given below:

#### A. STATEMENTS/DISCUSSIONS

*Short Duration Discussion on the situation arising out of the recent incidents of communal violence in Assam: A Short Duration Discussion on the situation arising out of the recent incidents of communal violence in Assam took place in the House on 8 and 9 August 2012.*

Initiating the discussion, Shri Balbir Punj (BJP) stated that the problem of Assam would adversely affect the security, unity and pride of the entire nation. He pointed out that deplorable conditions existed in the refugee camps with even basic amenities being unavailable. He demanded that the affected people should not be asked to return to their villages until they felt secure. He further sought information on the date when the violence erupted and the date on which the State Government requested the Ministry of Defence to send the army in order to tackle the situation. He said that the responsibility to maintain security in the States along the nation's borders was vested with the paramilitary forces such as CRPF, BSF, SSB, ITBP; but a huge number of personnel have left these organisations due to political interference in their functioning and shattering of their morale.

Referring to the major agitation in Assam in the 70s, Shri Punj stated that following the agitation two main demands were laid down to identify all the Bangladeshi nationals in the country and to create a national register of citizens. Consequently, in 1985 the then Prime Minister, Shri Rajiv Gandhi entered into the Assam Accord, which had three principal points; firstly, that the Bangladeshi nationals would be identified; secondly, a national register would be created and thirdly, the borders of Assam would be properly fenced. He said that since

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\* Contributed by the General Research Unit, LARRDIS, Rajya Sabha Secretariat

then it had become the duty of the Government of Assam to implement the Accord. He emphasised that the violence was a result of a feud between the illegal infiltrators across borders and the local populace. He stated that unless the root cause of the problem was analysed it could not be solved. He drew the attention of the House to the Illegal Migrants Determination by Tribunal (IMDT) Act, which mentions that once a person infiltrates, no officer of the Government could make him return. He demanded that proper fencing should be maintained across the borders and the refugees who infiltrate should be declared as 'Stateless Persons' with no right to vote and / or acquire property.

Participating in the discussion\* on 9 August 2012, Shri Arun Jaitley, the Leader of the Opposition stated that the situation became grave given the fact that the clashes had led to the loss of human lives. He mentioned that about 4,00,000 people were living in the relief camps. He pointed out that even if the affected people were sent back to their villages there would be lurking doubt and apprehension in their minds regarding their safety. He urged the Minister of Home Affairs not to consider it as a law and order problem and insisted that the root cause of the problem needed to be analysed. Explaining his point he stated that demography of a region has an impact on its economy and taking away the land belonging to the people of those areas had an impact on their place of work, agriculture and resources, thus causing social tensions. He emphasised that the North-East was a sensitive region; the problem in Assam had existed since 1947 with the inclusion of the Bengali speaking districts of Sylhet and Cachar in the State and infiltration of people from Bangladesh. He mentioned that in the Census conducted in 2001, Dhubri showed 71 per cent of migrant population and it was likely that the present figure would be 80 per cent. He pointed out the fact that *en masse* migration of people from Bangladesh had led to a complete demographic change in those regions.

Referring to the Foreigners Act, which checked the illegitimate entry of foreigners into the country, he said that initially the law placed the onus on the person to prove that he was a legitimate resident or citizen. However, the Government declared that the Foreigners

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\* Others who took part in the discussion were Sarvashri Bhubaneswar Kalita, Veer Singh, Shivanand Tiwari, Birendra Prasad Baishya, Nadimul Haque, Naresh Agrawal, Biswajit Daimary, Tariq Anwar, Kumar Deepak Das, Tarun Vijay, Ravi Shankar Prasad Singh, Dr. V. Maitreyan and Smt. Jharna Das Baidya.

Act would not suit the State of Assam and consequently brought the Illegal Migrants Determination by Tribunal (IMDT) Act. Consequent to the Supreme Court judgement that the IMDT Act almost encouraged aggression and invasion and, therefore, was completely unconstitutional, the Government went back to the Foreigners Act. The Government diluted the Foreigners Act and placed the onus on the State to prove that a person was a foreigner. The Supreme Court again struck down this provision and declared it as unconstitutional. Shri Jaitley alleged that the Government was not allowing the Foreigners Act to operate in the State. The position in districts, such as Dhubri and Golpara, where 60-80 per cent population were foreigners, had resulted in pressure on the local inhabitants, on their land, economy and resources etc. He viewed that notwithstanding these issues, relief to the victims of violence must be given without any discrimination of whether a person is a local one or a foreign immigrant. He insisted that the Government needed to address the larger issues like fencing of the borders and detection of the illegal migrants while providing immediate relief to the victims.

Replying to the points raised by the members, the Minister of Home Affairs, Shri Sushil Kumar Shinde stated that it was not for the first time that those three districts of Assam were witnessing riots. The Minister stated that international borders existed all around the North-Eastern States and hence the difficulty in handling the border problem. Explaining the problem, he stated that internal resentment and tensions existed between the *Bodo* and non-*Bodo* communities in the Bodoland Territorial Area District. On 6 July 2012, the terrorists of the Kamtapur Liberation Organisation had opened fire on the Gosaigaon police station as a result of which two persons of the Muslim community had died. Moreover, some *Bodo* youths were attacked by the Muslim youths at Jaipur under the Kokrajhar police station and they had died on the spot. The communal violence erupted rapidly after these incidents. The Minister stated that a total of 77 persons had died and 50 injured during the violence. The State Government had established 340 relief camps and the Ministry of Home Affairs dispatched 14 additional companies of CRPF to the disturbed areas. Medical teams were also sent to the affected areas. He informed the House that the National Disaster Action Forces had been deputed to assist the district administration of Kokrajhar in the relief work. Several civil and police officers had also been deputed from other districts to assist the district administration in maintaining law and order, relief work and other related matters. He stated that CBI had deputed a team for inquiry into the incidents. He concluded by saying that the situation in

Assam was a matter of grave concern for the entire nation and the Government was serious about it.

*Calling Attention to situation arising due to removal of uterus of females of Below Poverty Line in Bihar and various parts of the country under NRHM Programme:* On 28 August 2012, Shri Ram Vilas Paswan (Lok Janashakti Party) called the attention of the Minister of Health and Family Welfare to the situation arising from removal of uterus of females of Below Poverty Line (BPL) status in Bihar and various parts of the country under the National Rural Health Mission (NRHM) programme.

Replying to the Calling Attention, the Minister of Health and Family Welfare, Shri Ghulam Nabi Azad stated that public health being a State subject, the States have to shoulder the primary responsibility of providing health care. He said that NRHM was launched in 2005 to strengthen the hands of States to primarily bolster their health systems with focus on addressing the health care needs of rural population. The Minister informed the House that besides national disease control and family welfare programmes, flexible need-based financing under NRHM is provided to States in the following areas: Health system strengthening including construction and upgradation of physical infrastructure; Augmentation of human resources for health, supplies and logistics including drugs and equipment; Patient transport including ambulances for emergency response; Mobile Medical Units (MMU) to provide health services in remote and inaccessible areas; Communitisation which includes engagement of Accredited Social Health Activists (ASHAs) and support to Village Health Sanitation and Nutrition Committees and *Rogji Kalyan Samitis*; Reproductive and Child Health initiatives including *Janani Suraksha Yojana* (JSY) and *Janani Shishu Suraksha Karyakram* (JSSK); and Mainstreaming of AYUSH.

Responding to the issue, the Minister pointed out that the NRHM had no relation to any malpractice of removal of uterus of females in Bihar or any other part of the country. He informed the House that as per the information received from the Department of Health, Government of Bihar, out of a total of 16,765 hysterectomies performed in 11 districts under the *Rashtriya Swasth Bima Yojana* (RBSY) in the private institutions, there have been no such instance. The State Government had reportedly dispatched two special teams for investigation to the districts of Madhubani and Samastipur where high number of hysterectomies were performed. Out of the 42 beneficiaries interviewed only 10 reported dissatisfaction of which 5 had been performed in one hospital. The State Labour Department which implements the RSBY

scheme had reportedly issued notices to the hospitals where dissatisfaction was reported. The State Government had also asked the District Magistrates to make enquiries into hospitals where the percentage of hysterectomy was more than 25 per cent of all surgeries conducted. The Minister stated that as per information given by the State Government, on an average, 15 per cent of all surgeries under RSBY were hysterectomies.

Regarding the reports about the high number of hysterectomies in Chhattisgarh, the Minister said that the State Government had informed that as per media reports, unnecessary hysterectomies were performed in two villages of Raipur District. He said that the State Government had further mentioned that 34 cases of hysterectomy operations performed in Raipur were scrutinized by a team of medical doctors authorized by the Chief Medical Officer (CMO), Raipur, out of which 22 cases were *prima facie* found to be operated without proper tests. The Chhattisgarh State Medical Council then suspended the registration of 9 doctors, who were *prima-facie* found to be involved in them. A high powered committee had been formed by the State Medical Council to investigate and analyse all the 22 cases in greater detail and submit a report. The State Government further reported that the suspension of registration of all 9 doctors has since been revoked by the State Medical Council with the condition that the concerned doctors would not perform hysterectomy operations until the case was finally decided. The State Government had also informed that guidelines had been issued regarding prior approval of the CMO and reports of diagnostic tests being mandatory before hysterectomy was performed on any woman aged less than 40 years.

*Calling Attention to the situation arising out of repeated attacks on Tamil Nadu fishermen by Sri Lankan Navy:* On 6 September 2012, Dr. V. Maitreyan (AIDMK) called the attention of the Minister of External Affairs to the situation arising out of repeated attacks on Tamil Nadu fishermen by the Sri Lankan Navy.

Replying to the Calling Attention, the Minister of External Affairs, Shri S.M. Krishna stated that the Government attached highest importance to the safety, security and welfare of Indian fishermen. He informed the House that as soon as the reports of apprehensions of the Indian fishermen were received, the Government through diplomatic channels took up the matter of expeditious release and repatriation of the Indian fishermen with the Sri Lankan authorities. As a result, the fishermen apprehended by the Sri Lankan Navy were released and repatriated expeditiously. He confirmed the fact that as of now there were no

Indian fishermen in Sri Lankan custody on fisheries related charges. However, he said that some Indian nationals arrested in Sri Lankan waters on charges of smuggling narcotics and contrabands were being extended consular and legal assistance by the officials of the Indian High Commission and Consulate in Jaffna. The Minister further stated that in order to avoid recurrence of such incidents and keeping in mind the humanitarian and livelihood dimensions of the fishermen's issue, the Governments of both the countries had reached an understanding through a Joint Statement on 26 October 2008 to put in place practical arrangements, to deal with *bonafide* Indian and Sri Lankan fishermen crossing the International Maritime Boundary. As part of these practical arrangements, it was agreed that there would be no firing on Indian fishing vessels and the vessels would not tread into sensitive areas designated by the Government of Sri Lanka. Following the understanding, the incidents of attack and apprehension of *bonafide* Indian fishermen by Sri Lankan authorities had come down significantly.

The Minister informed the House that during his visit to Sri Lanka in January 2012, he had raised the issue of safety and security of Indian fishermen with the Sri Lankan leadership. At the 4<sup>th</sup> meeting of the India-Sri Lanka Joint Working Group on Fisheries held from 13 to 14 January 2012 in Colombo, it was reiterated that highest priority needed to be accorded by the respective Governments to the well being, safety and security of fishermen of their countries. It had been agreed by the Group that use of force could not be justified under any circumstances and it was important to extend humane treatment to all fishermen. Further, it was agreed to enhance cooperation that would allow both the countries to pursue their fishing activity in a safe, secure and sustainable manner. The Minister emphasised that the Government was working with the concerned State Governments keeping in mind that the issues of fishermen affected both the countries and there was a need that the Indian fishermen be sensitised to respect the International Maritime Boundary Line.

## B. LEGISLATIVE BUSINESS

*The Rajiv Gandhi National Institute of Youth Development Bill, 2012\**: Introducing the Bill, on 9 August 2012, the Minister of State of the Ministry of Youth Affairs and Sports, Shri Ajay Maken stated that 55 per cent of India's population was between 13-35 years and hence

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\* Extract from the Statement of Objects and Reasons of the Bill.

the need arose to move the Bill to declare Rajiv Gandhi National Institute of Youth Development as an institution of national importance.

The Rajiv Gandhi National Institute of Youth Development was an autonomous organisation under the Ministry of Youth Affairs and Sports which was fully funded by the Government of India. The Institute was the nodal agency for rural and urban youth training, work and development in the country. The Institute also functioned as a Centre for documentation, information and publication pertaining to youth development and provides institutional training for the personnel working in that area. The University Grants Commission team visited the Institute and recommended for the Deemed-to-be-University status for the Institute under section 3 of the University Grants Commission Act, 1956, which was subsequently accorded by the Ministry of Human Resource Development through a notification. The National Youth Commission Report 2002 commissioned by the Government of India highlighted that the Rajiv Gandhi National Institute of Youth Development as the premier National Institute should offer academic courses and research facilities for the youth programmes and functionaries so that there would be a cadre of competent professionals for youth development. The Planning Commission in its Eleventh Five Year Plan advised that the Institute should be developed as an apex institution with the status of the National Youth University in the country. The Ministry of Youth Affairs and Sports constituted a Mentor Group on 28 March 2011 with the terms of reference to convert the Institute into an institution of national importance by an Act of Parliament. The Mentor Group had also recommended that the conversion of the present Institute into an institution of national importance was imperative for addressing the vital needs and challenges of youth development in the country.

Replying to the discussion\*, Shri Maken stated that the introduction of the Bill was only a beginning. He informed the Members that the Draft National Youth Policy had already been formulated and would work towards the said policy through the Institute. He mentioned that the definition of the age of youth had been defined differently by various bodies. The National Youth Policy of 2003 gave the age limit of youth between 13 and 35 years. The Minister further stated that 9 target groups had been created in the Draft National Youth Policy with

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\* Those who took part in the discussion were Sarvashri Mani Shankar Aiyar, K.N. Balagopal, Dereak O'Brien, Baishnab Parida, N. Balaganga, Ram Kripal Yadav, D. Raja and Dr. Chandan Mitra.

three priority groups; first being for women, second for physically disabled and third for socially and economically backward people. Thus, he pointed out that the youth of the entire country had been classified into different groups to solve their problems. The Rajiv Gandhi National Development Institute would also calculate the youth development index.

The motion for consideration of the Bill and clauses, *etc.* were adopted and the Bill was passed.

*The National Institute of Mental Health and Neuro-Sciences, Bangalore, Bill 2010\**: On 13 August 2012, the Minister of Health and Family Welfare, Shri Ghulam Nabi Azad moved the National Institute of Mental Health and Neuro-Sciences, Bangalore, Bill 2010 to declare the institution known as the National Institute of Mental Health and Neuro-Sciences (NIMHANS) to be an institution of national importance.

The NIMHANS was established as an autonomous body registered under the Karnataka Societies Registration Act, 1960 by integrating the erstwhile All India Institute of Mental Health under Government of India and Mental Hospital, Bangalore under the Government of Karnataka. The Institute served as a tertiary care medical and academic Institution, dedicated to the care of neurological, neurosurgical and psychiatric disorders and manpower development in super specialty branches related to neurosciences, including nursing and basic sciences. With the integration of the mental health and neurosciences, the Institute has gained international recognition in patient care and education.

However, the Institute in its present form faces constraints in (a) further growth and in evolving new courses in diverse fields relevant to the present national scenario in India; (b) giving greater thrust to inter disciplinary research and innovation; and (c) evolving strategies for enhanced service delivery, rehabilitation of patients with neurological and mental disability. Hence it has been proposed to make the Institute a statutory body and to declare it as an institution of national importance under Entry 64 of List I of the Seventh Schedule to the Constitution so that it may be developed as a high level institution of Mental Health and Neuro-Sciences on the pattern of the All India Institute of Medical Sciences, New Delhi, the Post-Graduate Institute of Medical Education and Research, Chandigarh and the Jawaharlal Institute of Post-Graduate Education and Research,

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\* Extract from the Statement of Objects and Reasons of the Bill.

Puducherry. The Minister stated that the Bill would empower the Institute with academic autonomy to develop its own curriculum, set new trends in mental health and neuro-sciences, award its own degrees and also enable it to have appropriate delegated administrative and financial powers. The conferring of statutory status on this Institute will enable it to grow into a model centre of excellence.

Replying to the discussion\*, the Minister of Health and Family Welfare, Shri Ghulam Nabi Azad stated that India was the first country to introduce a pilot project meant for screening non-communicable diseases such as hypertension, diabetes, cancer and cardio-vascular diseases. Speaking about the Bill, the Minister stated that NIMHANS is the largest neuro-psychiatry centre in South Asia. Asserting the importance of the Bill, the Minister stated that in neuro-rehabilitation, it was necessary to provide the institute greater administrative and academic autonomy which in turn made it necessary to declare it as an institute of national importance. He informed the Members that with the passage of the Bill the institute would be made a statutory body corporate and would be declared as an institution of national importance under the Entry 64 of List 1 of the Seventh Schedule of the Constitution so that it may be developed as a high-level institution of mental health and neuro-sciences on the pattern of the AIIMS, PGI of Chandigarh etc. He pointed out that in the area of mental health or health in general, the major stumbling block was acute shortage of human resources. He insisted that full attention had been paid to the upgradation of NIMHANS through proper allocation of funds. He mentioned that the Union Minister of Health and Minister of Health of Karnataka were going to be the *ex-officio* members and both Houses of Parliament would also be represented – two members from the Lok Sabha and one member from the Rajya Sabha. The Minister stated that since NIMHANS would become an institute of national importance the governing body would have regulatory role and supervisory role for future expansions, power to tackle shortages and regulatory oversight to bring qualified people into the mainstream.

The motion for consideration of the Bill and clauses, etc. were adopted and the Bill was passed.

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\* Those who took part in the discussion were Sarvashri Basawaraj Patil, Balbir Punj, K. Rahman Khan, Narendra Kumar Kashyap, Bashistha Narain Singh, D. Bandyopadhyay, Tiruchi Siva, Baishnab Parida, A.W. Rabi Bernard, M. Rama Jois, D. Raja, Kumar Deepak Das, Rangasayee Ramakrishna, Tarun Vijay, Prof. Ram Gopal Yadav, Dr. Ashok S. Ganguly, Dr. Barun Mukherji, Smt. Renuka Chowdhury and Dr. T.N. Seema.

### C. QUESTION HOUR

During the Session, 9,310 notices of Question (6,398 Starred and 2,912 Unstarred) were received. Out of these 399 Questions were admitted as Starred and 3,100 Questions were admitted as Unstarred. 11 Starred Questions were orally answered. The total number of Questions received in Hindi was 1,801.

*Daily average of Questions:* 19 lists of Starred Questions contained 20 questions and 1 list contained 19 Questions due to postponement of 1 question. On an average, 0.55 Questions were orally answered, for all the sittings having Question Hour. The maximum number of Questions orally answered was 5 on 14 August 2012 and the minimum number of Questions orally answered was 1 each on 27, 28, 30, 31 August and 6 and 7 September 2012.

All the lists of Unstarred Questions contained 155 Questions.

*Half-an-Hour Discussion:* 5 notices of Half-an-Hour Discussion were received; however none of them were discussed.

*Short Notice Question:* 39 notices of Short Notice Questions were received and a total of 8 such notices were admitted.

### D. OBITUARY REFERENCES

During the Session, obituary references were made on the passing away of Shri Niranjana Varma, Shri Ratan Tama, Shri Dipankar Mukherjee, Shri Dara Singh, Shri Balavant *alias* Bal Apte, Chaudhary Harmohan Singh Yadav, Chowdhary Ram Sewak, Shri Bira Kesari Deo, all former Members and Shri Vilasrao Dagadojirao Deshmukh, sitting Member and Cabinet-Minister.

Members stood in silence for a short while as a mark of respect to the memory of the deceased.

## STATE LEGISLATURES

### DELHI LEGISLATIVE ASSEMBLY\*

The Eleventh Session of the Fourth Delhi Legislative Assembly commenced on 4 September 2012 and was adjourned *sine die* on 7 September 2012. There were 4 sittings in all.

*Legislative business:* During the Session, following two Bills were considered and passed by the House: (i) The Entertainment and Betting Tax (Amendment) Bill, 2012; and (ii) The Delhi Technological University (Amendment) Bill, 2012.

*Obituary references:* During the Session, obituary references were made on the passing away of Shri Rajesh Khanna, former member of Lok Sabha from New Delhi and Shri Mukhtyar Singh, Ex-Metropolitan Councillor.

### GOA LEGISLATIVE ASSEMBLY\*\*

The Sixth Goa Legislative Assembly which commenced its Second Session on 12 July 2012 was adjourned *sine die* on 8 August 2012. The House was prorogued by the Governor on 13 August 2012. There were 20 sittings in all.

*Address by the Governor:* On 20 March 2012, the Governor, Shri Bharat Vir Wanchoo delivered his Address to the Sixth State Legislative Assembly. The Motion of Thanks to the Governor for his Address was moved by Shri Ticlo Glenn J V A E Souza and seconded by Sarvashri Ganesh Gaonkar and Subhash *alias* Rajan Kashinath Naik. The Motion of Thanks along with the 28 Amendments to the Motion of Thanks were put to vote. All amendments were negatived and the Motion of Thanks to the Address of the Governor was adopted after discussion and voting in the House on 13 July 2012.

*Legislative business:* During the Session, the following 18 Bills were introduced, considered and passed by the House: (i) The Goa Barge Tax (Amendment) Bill, 2012; (ii) The Goa Barge (Taxation on Goods) (Amendment) Bill, 2012; (iii) The Goa Motor Vehicles Tax (Amendment) Bill, 2012; (iv) The Goa Motor Vehicles (Taxation on

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\* Material contributed by the Delhi Legislative Assembly Secretariat

\*\* Material contributed by the Goa Legislative Assembly Secretariat

Passengers and Goods) (Amendment) Bill, 2012; (v) The Goa Shops and Establishments (Amendment) Bill, 2012; (vi) The Goa Administrative Tribunal (Amendment) Bill, 2012; (vii) The City of Panaji Corporation (Amendment) Bill, 2012; (viii) The Goa Tax on Luxuries (Twelfth Amendment) Bill, 2012; (ix) The Goa Human Resources Development Bill, 2012; (x) The Goa Value Added Tax (Sixth Amendment) Bill, 2012; (xi) The Goa Electricity Duty (Amendment) Bill, 2012; (xii) The Indian Stamp (Goa Amendment) Bill, 2012; (xiii) The Goa (Rajiv Gandhi IT Habitat-Cancellation/Abolition and Regulation of Allotment of Plots) Bill, 2012; (xiv) The Goa Public Gambling (Amendment) Bill, 2012; (xv) The Goa Nursing Council Bill, 2012; (xvi) The Goa Highways (Amendment) Bill, 2012; (xvii) The Goa Salaries and Allowances of Ministers (Amendment) Bill, 2012; and (xviii) The Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Fourth Amendment) Bill, 2012.

*Financial business:* The presentation, discussion and voting of 'Vote on Account' (No. 2) for the year 2012-2013 was put to vote and passed and the connected—The Goa Appropriation (Vote on Account) (No. 2) Bill, 2012 was introduced, considered and passed.

The General Discussion on the Budget for the State of Goa for the year 2012-2013 was held on 16, 17 and 18 July 2012. There were 79 Cut motions, which were put to vote after discussion and were negated and the 84 Demands for Grants for the year 2012-2013 were passed after discussion and voting in the House and the corresponding—The Goa Appropriation (No. 2) Bill, 2012 (Relating to the Budget for 2012-2013) was introduced, considered and passed.

The Supplementary Demands for Grants for the year 2012-2013 (First Batch) were presented, discussed and voted by the House and the corresponding—The Goa Appropriation (No. 3) Bill, 2012 (Relating to the Supplementary Demands for Grants for the year 2012-2013 (First Batch) was also introduced, considered and passed.

*Obituary references:* During the Session, obituary references were made on the passing away of Sarvashri Balasaheb Apte, former member of the Rajya Sabha; Rajesh Khanna, former member of the Lok Sabha and a renowned actor *par excellence*; Dr. Kashinath Jhalmi, former Speaker of the State Legislative Assembly, an articulate legislator and the former Minister; Sarvashri Sanjay Bandekar, former Minister for Sports, Agriculture and Fisheries; Punaji Achrekar, former member of the State Legislative Assembly from Tivim Assembly Constituency and a veteran freedom fighter; Dr. Shripad Cuncolienkar, former member

of the State Legislative Assembly; Sarvashri Dara Singh, a veteran actor *par excellence* and a renowned wrestler in the wrestling arena popularly known as '*Rustam-a-Hind*'; Kamlakant Volvoikar, a renowned music teacher, harmonium and *tabla* player and the disciple of Late Shri Manoharbuva; Kashinath Govekar, a veteran freedom fighter and a social worker from Goa Velha; Smt. Mrinal Gore, a veteran socialist, known for her dauntless activism on issue of price rice, water rights and women empowerment; Sarvashri Terence Vaz, a renowned popular Goan guitarist and singer; Gajanan Ramchandra Nevgi from Bicholim, a veteran freedom fighter who fought tirelessly for the liberation of Goa; Captain Lakshmi Sehgal, a revolutionist, freedom fighter, *Padma Vibhushan Awardee*; Sarvashri Mahableshwar Naik (Mahablu Kaka), a veteran freedom fighter, an eminent journalist and a social worker and Babal B. Perni Vaghurmekar, a veteran freedom fighter and an eminent social worker.

#### **MAHARASHTRA LEGISLATIVE ASSEMBLY\***

The Second Session for the year 2012 of the Maharashtra Legislative Assembly commenced on 9 July 2012 and was prorogued on 25 July 2012. There were 13 sittings in all.

*Legislative business:* During the Session, the following 17 Bills were considered and passed by the House: (i) The Maharashtra (Change of Short Titles of certain Bombay Acts) Bill, 2011; (ii) The Bombay Provincial Municipal Corporations (Amendment) and the City of Nagpur Corporation (Repeal) Bill, 2011; (iii) The Maharashtra Paramedical Council Bill, 2011; (iv) The Mumbai Municipal Corporation (Amendment and Validation) Bill, 2011; (v) The Maharashtra State Minorities Commission (Amendment) Bill, 2012; (vi) The Maharashtra Housing (Regulation and Development) Bill, 2012; (vii) The Bombay Village Panchayats (Amendment) Bill, 2012; (viii) The Maharashtra Land Revenue Code (Amendment) Bill, 2012; (ix) The Bombay Motor Vehicle Tax (Amendment) Bill, 2012; (x) The Maharashtra (Second Supplementary) Bill, 2012; (xi) The Maharashtra Land Revenue Code (Second Amendment) Bill, 2012; (xii) The Bombay Tenancy and Agricultural Lands, the Hyderabad Tenancy and Agricultural Land and the Bombay Tenancy and Agricultural Lands (Vidarbha Region) (Amendment) Bill, 2011; (xiii) The Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Bill, 2011; (xiv) The Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Bill, 2012; (xv) The Bombay Village Panchayats (Second

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\* Material contributed by the Maharashtra Legislative Assembly Secretariat

Amendment) Bill, 2012; (xvi) The Maharashtra Municipal Corporations and Municipal Councils (Amendment) Bill, 2012; and (xvii) The Maharashtra Municipal Corporations and Municipal Councils (Second Amendment) Bill, 2012.

*Financial business:* On 9 July 2012, the Deputy Chief Minister, Shri Ajit Anantrao Pawar who also holds the Finance portfolio presented the Supplementary Demands for the year 2012-2013.

Discussion and voting on the Supplementary Demands of six departments was held on 16 and 17 July 2012. A total of 498 Cut-Motions were received, out of which 351 were admitted, while 147 were disallowed. No Cut Motion was moved in the House.

The Maharashtra (Second Supplementary) Appropriation Bill, 2012 was passed by the House on 18 July 2012.

*Obituary references:* During the Session, obituary references were made on the passing away of Sarvashri Shantaram Gopal Gholap, former Minister and former member of the State Legislative Assembly; Govardhan Janardan Khotare, Govindrao Sitaramji Dak and Smt. Mrinal Keshav Gore, all former members of the State Legislative Assembly.

#### **MANIPUR LEGISLATIVE ASSEMBLY\***

The Second Session of the Tenth Manipur Legislative Assembly commenced on 27 June 2012 and was adjourned *sine die* on 13 July 2012. There were 12 sittings in all.

*Financial business:* During the Session, the Chief Minister, Shri O. Ibobi Singh who also holds the portfolio of Ministry of Finance presented the Budget Estimates for the year 2012-13; the Demands for Grants for the year 2012-13; and the Vote on Accounts for the year 2012-2013; which were discussed and passed.

*Obituary references:* During the Session, obituary reference was made on the passing away of Shri T. Gougin, former member of the Manipur Legislative Assembly from Singhat (ST) Constituency.

#### **NAGALAND LEGISLATIVE ASSEMBLY\*\***

The Twelfth Session of the Eleventh Nagaland Legislative Assembly commenced on 21 September 2012 and was adjourned *sine die* on

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\* Material contributed by the Manipur Legislative Assembly Secretariat

\*\* Material contributed by the Nagaland Legislative Assembly Secretariat

22 September 2012. The House was prorogued by the Governor on 24 September 2012. There were 2 sittings in all.

*Legislative business:* During the Session, the following three Bills were passed by the House: (i) The Nagaland Professions, Trades, Callings and Employment Taxation (Fourth Amendment) Bill, 2012; (ii) The North East Christian University Bill, 2012; and (iii) The Nagaland Salaries, Allowances and Other Facilities of the Chief Minister, Other Ministers, Speakers, Leader of Opposition, Deputy Speaker, Parliamentary Secretaries and Other Members of the Nagaland Legislative Assembly and Pension for Ex-Members (Third Amendment) Bill, 2012.

*Obituary references:* During the Session, obituary references were made on the passing away of Shri Vilasrao Deshmukh, former Union Minister of India; Prof. T. Chuba Ao, former Minister and member of the State Legislative Assembly and Shri Tingnei Konyak, former member of the State Legislative Assembly.

#### **WEST BENGAL LEGISLATIVE ASSEMBLY\***

The Fifteenth West Bengal Legislative Assembly which commenced its Sixth Session on 21 September 2012 was adjourned *sine die* on 27 September 2012. There were 5 sittings in all.

*Obituary references:* During the Session, obituary references were made on the passing away of Shri Rajesh Khanna, former member of the Lok Sabha and an eminent actor; Shri Dilip Kumar Mazumdar and Shri Noorar Rahman, both former members of the State Legislative Assembly; Captain Lakshmi Sehgal, veteran freedom fighter; Shri Syed Mustafa Siraj, an eminent Bengali litterateur; Dr. Vergese Kurien, renowned social entrepreneur; Shri Krishna Bahadur Mukhia, veteran freedom fighter and Shri Ramesh Chandra Paul, an eminent sculptor.

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\* Material contributed by the West Bengal Legislative Assembly Secretariat

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**APPENDIX I**  
**STATEMENT SHOWING THE WORK**  
**TRANSACTIONED DURING THE ELEVENTH SESSION**  
**OF THE FIFTEENTH LOK SABHA**

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1.	PERIOD OF THE SESSION	8 August to 7 September 2012
2.	NUMBER OF SITTINGS HELD	19
3.	TOTAL NUMBER OF SITTING HOURS	24 hours and 22 minutes
4.	TIME LOST DUE TO INTERRUPTIONS/ FORCED ADJOURNMENTS	77 hours and 51 minutes
5.	HOUSE SITTING LATE TO COMPLETE LISTED BUSINESS	3 hours
6.	GOVERNMENT BILLS	
	(i) Pending at the commencement of the Session	55
	(ii) Introduced	4
	(iii) Laid on the Table as passed by the Rajya Sabha	1
	(iv) Returned by the Rajya Sabha with any amendment/ Recommendation and laid on the Table	NIL
	(v) Discussed	7
	(vi) Passed	6
	(vii) Withdrawn	1
	(viii) Negatived	NIL
	(ix) Part-discussed	1
	(x) Returned by the Rajya Sabha without any Recommendation	1
	(xi) Pending at the end of the Session	53
7.	PRIVATE MEMBERS' BILLS	
	(i) Pending at the commencement of the Session	254
	(ii) Introduced	24
	(iii) Discussed	1
	(iv) Passed	NIL
	(v) Withdrawn	NIL
	(vi) Negatived	NIL
	(vii) Part-discussed	1
	(viii) Pending at the end of the Session	278
8.	NUMBER OF DISCUSSIONS HELD UNDER RULE 184	NIL
	(i) Notice received	721
	(ii) Admitted	52
	(iii) Discussed	NIL

9.	NUMBER OF MATTERS RAISED UNDER RULE 377	213
10.	NUMBER OF MATTERS RAISED ON URGENT PUBLIC IMPORTANCE DURING ZERO HOUR	70
11.	NUMBER OF DISCUSSIONS HELD UNDER RULE 193	2
	(i) Notice received	257
	(ii) Admitted	5
	(iii) Discussion held	2
	(iv) Part-discussed	2
12.	NUMBER OF STATEMENTS MADE UNDER RULE 197	NIL
13.	STATEMENTS MADE BY MINISTERS	30
14.	ADJOURNMENT MOTION	
	(i) Notice received	33
	(ii) Brought before the House	8
	(iii) Admitted	1*
15.	NUMBER OF MATTERS RAISED BY WAY OF CALLING ATTENTION	—
16.	GOVERNMENT RESOLUTIONS	
	(i) Notice received	2
	(ii) Admitted	2
	(iii) Moved	NIL
	(iv) Adopted	NIL
	(v) Negatived	NIL
	(vi) Part-discussed	NIL
17.	PRIVATE MEMBERS' RESOLUTIONS	
	(i) Notice received	4
	(ii) Admitted	4
	(iii) Moved	2
	(iv) Adopted	NIL
	(v) Negatived	2
	(vi) Part-discussed	1
18.	GOVERNMENT MOTIONS	
	(i) Notices received	7
	(ii) Admitted	7
	(iii) Moved & Discussed	NIL
	(iv) Adopted	7

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\* Moved on 8 August 2012 and negatived

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	(v) Negatived	NIL
	(vi) Withdrawn	NIL
	(vii) Part-discussed	NIL
19.	PRIVILEGES MOTIONS	
	(i) Notice received	7
	(ii) Brought before the House	1
	(iii) Consent withheld by Speaker	—
	(iv) Observation made by Speaker	1
20.	NAME AND DATE OF PARLIAMENTARY COMMITTEES CONSTITUTED, IF ANY, DURING THE SESSION	2
	(i) Committee on the Welfare of Other Backward Classes constituted on 4.6.2012	
	(ii) Committee on Violation of Protocol Norms and Contemptuous Behaviors of Government Officers with Members of Lok Sabha Constituted On 2.8.2012	
21.	TOTAL NUMBER OF VISITOR PASSES ISSUED DURING THE SESSION	8,320
22.	TOTAL NUMBER OF VISITORS TO THE PARLIAMENT MUSEUM DURING THE SESSION	2,315
23.	TOTAL NUMBER OF QUESTIONS ADMITTED	
	(i) Starred	404
	(ii) Un-starred	4,600
	(iii) Short Notice Questions	NIL
	(iv) Half-an-Hour discussions	NIL

24. WORKING OF PARLIAMENTARY COMMITTEES

Sl. No.	Name of the Committee	No. of sittings held during the period	No. of Reports presented
1	2	3	4
i)	Business Advisory Committee	—	—
ii)	Committee on Absence of Members from the Sittings of the House	—	—
iii)	Committee on Empowerment of women	—	—
iv)	Committee on Estimates	—	—
v)	Committee on Ethics	—	—
vi)	Committee on Government Assurances	—	—
vii)	Committee on Member of Parliament Local Area Development Scheme (MPLADS)	2	1
viii)	Committee on Papers Laid on the Table	2	1
ix)	Committee on Petitions	—	—

x)	Committee on Private Members' Bills and Resolutions	3	3
xi)	Committee of Privileges	—	—
xii)	Committee on Public Accounts	—	—
xiii)	Committee on Public Undertakings	6	—
xiv)	Committee on Subordinate Legislation	4	2
xv)	Committee on the Welfare of Scheduled Castes and Scheduled Tribes	5	1+2 (Final Action taken Report)
xvi)	General Purposes Committee	NIL	NIL
xvii)	House Committee		
	(a) Accommodation Sub-Committee	—	—
	(b) Sub-Committee on Amenities	—	—
xviii)	Library Committee	—	—
xix)	Railway Convention Committee	—	—
xx)	Rules Committee	NIL	NIL
xxi)	Committee on Violation of Protocol Norms and Contemptuous Behaviors of Government Officers with Members of Lok Sabha	—	—
<b>JOINT/SELECT COMMITTEE</b>			
i)	Joint Committee on Offices of Profit	2	2
ii)	Joint Committee on Salaries and Allowances of Members of Parliament	—	—
iii)	Joint Committee on Welfare of Other Backward Classes	—	—
<b>DEPARTMENTALLY-RELATED STANDING COMMITTEES</b>			
i)	Committee on Agriculture	7	2
ii)	Committee on Chemicals and Fertilizers	4	1
iii)	Committee on Coal & Steel	5	NIL
iv)	Committee on Defence	—	—
v)	Committee on Energy	3	2
vi)	Committee on External Affairs	—	—
vii)	Committee on Finance	—	—
viii)	Committee on Food, Consumer Affairs and Public Distribution	—	—
ix)	Committee on Information Technology	—	—
x)	Committee on Labour	4	4
xi)	Committee on Petroleum & Natural Gas	—	—
xii)	Committee on Railways	—	—
xiii)	Committee on Rural Development	—	—
xiv)	Committee on Social Justice & Empowerment	2	1

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xv)	Committee on Urban Development	1	2
xvi)	Committee on Water Resources	2	2

25. CELL ON PARLIAMENTARY FORUM

Sl. No.	Name of Forum	No. of Meetings held during the period	No. of Lectures held
1.	Parliamentary Forum on Disaster Management	1	1
2.	Parliamentary Forum on Water Conservation and Management	1	1
3.	Parliamentary Forum on Children	1	1
4.	Parliamentary Forum on Youth	1	1
5.	Parliamentary Forum on Global Warming and Climate Change	1	1
6.	Parliamentary Forum on Population & Public Health	1	1

**APPENDIX II****STATEMENT SHOWING THE WORK TRANSACTED  
DURING THE TWO HUNDRED AND TWENTY-SIXTH  
SESSION OF THE RAJYA SABHA**


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1. PERIOD OF THE SESSION	8 August to 7 September 2012	
2. NUMBER OF SITTINGS HELD		19
3. TOTAL NUMBER OF SITTING HOURS	26 hours and 40 minutes	
4. NUMBER OF DIVISIONS HELD		Nil
5. GOVERNMENT BILLS		
(i) Pending at the commencement of the Session		46
(ii) Introduced		2
(iii) Laid on the Table as passed by the Lok Sabha		5
(iv) Returned by Lok Sabha with any amendment		Nil
(v) Referred to Select Committee by the Rajya Sabha		Nil
(vi) Referred to Joint Committee by the Rajya Sabha		Nil
(vii) Referred to the Department-related Standing Committees		2
(viii) Reported by Select Committee		Nil
(ix) Reported by Joint Committee		Nil
(x) Reported by the Department-related Standing Committees		2
(xi) Discussed		3
(xii) Passed		3
(xiii) Withdrawn		Nil
(xiv) Negatived		Nil
(xv) Part-discussed		1
(xvi) Returned by the Rajya Sabha without any Recommendation		Nil
(xvii) Discussion postponed		Nil
(xviii) Pending at the end of the Session		49
6. PRIVATE MEMBERS BILLS		
(i) Pending at the commencement of the Session		106
(ii) Introduced		11
(iii) Laid on the Table as passed by the Lok Sabha		Nil
(iv) Returned by the Lok Sabha with any amendment and laid on the Table		Nil

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(v) Reported by Joint Committee	Nil
(vi) Discussed	2
(vii) Withdrawn	2
(viii) Passed	Nil
(ix) Negatived	Nil
(x) Circulated for eliciting opinion	Nil
(xi) Part-discussed	Nil
(xii) Discussion postponed	Nil
(xiii) Motion for circulation of Bill negatived	Nil
(xiv) Referred to Select Committee	Nil
(xv) Lapsed due to retirement/death of Member-in-charge of the Bill	2
(xvi) Pending at the end of the Session	113
7. NUMBER OF DISCUSSIONS HELD UNDER RULE 176 (Matters of Urgent Public Importance)	
(i) Notices received	65
(ii) Admitted	5
(iii) Discussions held	1
NUMBER OF STATEMENT MADE UNDER RULE 180 (Calling Attention to Matters of Urgent Public Importance)	
8. STATEMENT MADE BY MINISTERS	4
9. HALF-AN-HOUR DISCUSSIONS HELD	Nil
10. STATUTORY RESOLUTIONS	
(i) Notices received	Nil
(ii) Admitted	Nil
(iii) Moved	Nil
(iv) Adopted	Nil
(v) Negatived	Nil
(vi) Withdrawn	Nil
11. GOVERNMENT RESOLUTIONS	
(i) Notices received	4
(ii) Admitted	4
(iii) Moved	Nil
(iv) Adopted	Nil
12. PRIVATE MEMBERS' RESOLUTION	
(i) Received	10
(ii) Admitted	10
(iii) Discussed	2
(iv) Withdrawn	Nil
(vi) Negatived	1

(vii) Adopted	Nil
(viii) Part-discussed	1
(ix) Discussion ]Postponed	Nil
13. GOVERNMENT MOTIONS	
(i) Notices received	Nil
(ii) Admitted	Nil
(iii) Moved & discussed	Nil
(iv) Adopted	Nil
(v) Part-discussed	Nil
14. PRIVATE MEMBERS' MOTIONS	
(i) Received	197
(ii) Admitted	188
(iii) Moved	Nil
(iv) Adopted	Nil
(v) Part-discussed	Nil
(vi) Negatived	Nil
(vii) Withdrawn	
15. MOTIONS REGARDING MODIFICATION OF STATUTORY RULE	
(i) Received	2
(ii) Admitted	2
(iii) Moved	Nil
(iv) Adopted	Nil
(v) Negatived	Nil
(vi) Withdrawn	Nil
(vii) Part-discussed	Nil
(viii) Lapsed	Nil
16. NUMBER, NAME AND DATE OF PARLIAMENTARY COMMITTEE CREATED, IF ANY	Nil
17. TOTAL NUMBER OF VISITORS' PASSES ISSUED	962
18. TOTAL NUMBER OF VISITORS	1,852
19. MAXIMUM NUMBER OF VISITORS' PASSES ISSUED ON ANY SINGLE DAY, AND DATE ON WHICH ISSUED	105 on 22.8.2012
20. MAXIMUM NUMBER OF VISITORS ON ANY SINGLE DAY AND DATE	166 on 22.8.2012
21. TOTAL NUMBER OF QUESTIONS ADMITTED	
(i) Starred	399
(ii) Unstarred	3,100
(iii) Short-Notice Questions	8
22. DISCUSSIONS ON THE WORKING OF THE MINISTRIES	Nil

## 23. WORKING OF PARLIAMENTARY COMMITTEES

Name of Committee	No. of meetings held during the period from 1 July – 30 Sept. 2012	No. of Reports presented during the 226 <sup>th</sup> Session	
(i) Business Advisory Committee	2	Nil	
(ii) Committee on Subordinate Legislation	3	3	
(iii) Committee on Petitions	5	Nil	
(iv) Committee of Privileges	2	Nil	
(v) Committee on Rules	Nil	Nil	
(vi) Committee on Government Assurances	5	Nil	
(vii) Committee on Papers Laid on the Table	4	3	
(viii) General Purposes Committee	Nil	Nil	
(ix) House Committee	Nil	Nil	
<b>Department-related Standing Committees :</b>			
(x) Commerce	3	1	
(xi) Home Affairs	2	1	
(xii) Human Resource Development	2	Nil	
(xiii) Industry	5	Nil	
(xiv) Science and Technology, Environment and Forests	5	1	
(xv) Transport, Tourism and Culture	3	Nil	
(xvi) Health and Family Welfare	7	Nil	
(xvii) Personnel, Public Grievances, Law and Justice	4	1	
<b>Other Committees</b>			
(xviii) Committee on Ethics	Nil	Nil	
(xix) Committee on Provision of Computers Equipment to Members of Rajya Sabha	Nil	Nil	
(xx) Committee on Member of Parliament Local Area Development Scheme	1	Nil	
24. NUMBER OF MEMBERS GRANTED LEAVE OF ABSENCE	1		
25. PETITIONS PRESENTED	Nil		
26. NAME OF NEW MEMBERS SWORN IN WITH DATES			
S. No.	Name of Members sworn	Party Affiliation	Date on which sworn
1	2	3	4
1.	Shri Alok Tiwari	S.P.	8.8.2012

## 27. OBITUARY REFERENCES

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S. No.	Name	Sitting Member/ Ex-Member
1.	Shri Niranjan Varma	Ex-Member
2.	Shri Ratan Tama	-do-
3.	Shri Dipankar Mukherjee	-do-
4.	Shri Dara Singh	-do-
5.	Shri Balavant <i>alias</i> Bal Apte	-do-
6.	Chaudhary Harmohan Singh Yadav	-do-
7.	Chowdhary Ram Sewak	-do-
8.	Shri Bira Kesari Deo	-do-
8.	Shri Vilasrao Dagadojirao Deshmukh	Sitting Member

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**APPENDIX III**

**STATEMENT SHOWING THE ACTIVITIES OF THE LEGISLATURES OF THE STATES AND UNION TERRITORIES DURING THE PERIOD 1 JULY TO 30 SEPTEMBER 2012**

Legislature	Duration	Sittings	Govt. Bills Introduced (Passed)	Private Bills Introduced (Passed)	Starred Questions Received (Admitted)	Unstarred Questions Received (Admitted)	Short Notice Questions Received (Admitted)
	2	3	4	5	6	7	8
<b>STATES</b>							
Andhra Pradesh L.A.**	—	—	—	—	—	—	—
Andhra Pradesh L.C.**	—	—	—	—	—	—	—
Arunachal Pradesh L.A.**	—	—	—	—	—	—	—
Assam L.A.**	—	—	—	—	—	—	—
Bihar L.A.	2.8.2012 to 8.8.2012	5	6(6)	—	902(517)	223(163)	(11)
Bihar L.C.	2.8.2012 to 8.8.2012	5	(6)	—	469(439)	—	139(108)
Chhattisgarh L.A.	12.7.2012 to 19.7.2012	6	6(6)	—	422(284)	264(216)	—
Goa L.A.	12.7.2012 to 8.8.2012	20	25(22)	2	1,034(942)	1,028(935)	—
Gujarat L.A.	19.9.2012 to 19.9.2012	1	1	—	—	56(49)	58(8)
Haryana L.A.**	—	—	—	—	—	—	—
Himachal Pradesh L.A.**	—	—	—	—	—	—	—
Jammu & Kashmir L.A.	1.10.2012 to 10.10.2012	7	3(3)	—	512(275)	237(125)	—
Jammu & Kashmir L.C.**	—	—	—	—	—	—	—
Jharkhand L.A.	31.8.2012 to 6.9.2012	5	2(2)	—	275(239)	(92)	260(95)
Karnataka L.A.	19.7.2012 to 2.8.2012	11	14(14)	—	120(120)	760(760)	—
Karnataka L.C.	19.7.2012 to 2.8.2012	11	15(15)	—	537(165)	548(184)	—
Kerala L.A.**	—	—	—	—	—	—	—

Madhya Pradesh L.A.	16.7.2012 to 18.7.2012	4	6(6)	—	1,753(324)	1,171(2,016)	—
	27.7.2012 to 27.7.2012	—	—	—	—	—	—
Maharashtra L.A.**	—	—	—	—	—	—	—
Maharashtra L.C.**	—	—	—	—	—	—	—
Manipur L.A.	27.6.2012 to 13.7.2012	12	7(7)	—	77(74)	6(6)	6(5)
Meghalaya L.A.	5.9.2012 to 7.9.2012	3	5(5)	—	45(44)	—	—
Mizoram L.A.**	—	—	—	—	—	—	—
Nagaland L.A.	21.9.2012 to 22.9.2012	2	3(3)	—	22(22)	4(4)	1(1)
Odisha L.A.	28.8.2012 to 7.9.2012	10	10(5)	—	1,342(1121)	1,609(2,229)	8(1)
Punjab L.A.**	—	—	—	—	—	—	—
Rajasthan L.A. <sup>b</sup>	—	—	—	—	371(364)	554(535)	—
Sikkim L.A.**	—	—	—	—	—	—	—
Tamil Nadu L.A. <sup>b</sup>	—	—	—	—	2,298(265)	(1,022)	—
Tripura L.A.**	—	—	—	—	—	—	—
Uttarakhand L.A. <sup>b</sup>	—	—	—	56	183	—	—
Uttar Pradesh L.A.**	—	—	—	—	—	—	—
Uttar Pradesh L.C. <sup>b</sup>	—	—	—	—	1,104(973)	217(214)	—
West Bengal L.A.	21.9.2012 to 27.9.2012	5	9(9)	—	262(101)	34(12)	—
UNION TERRITORIES							
Delhi L.A. <sup>ab</sup>	4.9.2012 to 7.9.2012	4	2(2)	80	279	—	45(4)
Puducherry L.A.	—	—	—	—	—	—	—

\* Information received from the State/Union territory Legislatures contained NIL report

\*\* Information not received from the State/Union territory Legislatures

® Starred Questions and Short Notices admitted as Unstarred

<sup>b</sup> Notices of Questions received during inter-session. Otherwise it is NIL report

<sup>ab</sup> Clubbed questions—6, not admitted—28

**APPENDIX III (Contd.)**  
**COMMITTEES AT WORK / NUMBER OF SITTINGS HELD AND NUMBER OF REPORTS PRESENTED**  
**DURING THE PERIOD 1 JULY TO 30 SEPTEMBER 2012**

		<i>Appendices</i>		459
	Business Advisory Committee	9	—	—
	Committee on Government Assurances	10	—	—
	Committee on Petitions	11	—	—
	Committee on Private Members' Bills and Resolutions	12	—	—
	Committee of Privileges	13	—	—
	Committee on Public Undertakings	14	—	—
	Committee on Subordinate Legislation	15	—	—
	Committee on the Welfare of SCs and STs	16	—	—
	Committee on Estimates	17	—	—
	General Purposes Committee	18	—	—
	House/Accommodation Committee	19	—	—
	Library Committee	20	—	—
	Public Accounts Committee	21	—	—
	Rules Committee	22	—	—
	Joint/Select Committee	23	—	—
	Other Committees	24	—	—
<b>STATES</b>				
Andhra Pradesh L.A.**		—	—	—
Andhra Pradesh L.C.**		—	—	—



Rajasthan L.A.	—	12	20	—	22	—	24	9	48	43	—	17	22	28	9	—	86 <sup>(m)</sup>
Sikkim L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Tamil Nadu L.A.	—	1	10	—	—	6	—	—	—	1	—	4	2	7	—	—	4 <sup>(n)</sup>
Tripura L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Uttarakhand L.A.*	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Uttar Pradesh L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Uttar Pradesh L.C.	—	6	6	—	4	—	—	—	—	—	—	—	—	—	—	—	60 <sup>(o)</sup>
West Bengal L.A.	2(2)	10	10	—	10	9	10	10	—	9	—	10	10	11	1	—	273(4) <sup>(p)</sup>
UNION TERRITORIES																	
Delhi L.A.	1(1)	—	—	—	1(1)	—	—	—	—	—	—	—	—	—	—	—	1 <sup>(q)</sup>
Puducherry L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—

\* Information received from the State/Union territory Legislatures contained NIL report

\*\* Information not received from the State/Union territory Legislatures

- a) Agricultural Industries Development Committee-11(1), Bihar Heritage Development Committee-10, Internal Resources Committee-13, Nivedan Committee-6(3), Question and Calling Attention Committee-11, Tourism Development Committee-11, Women and Child Welfare Committee-20, Zero Hour Committee-12, Zila Parishad and Panchayati Raj Committee-12(2),
- b) Paper laid on the Table-10, Committee on Question and Call Attention-11(1), Nivedan Committee-10, Welfare of Minorities -10, Committee on Official Language-10, Committee on Zila Parishad -10, Implementation Committee-11, Zero Hour Committee-10
- c) Question and Reference Committee-4, Women and Children Welfare Committee-1
- d) House Committee on the Postponed Starred Question No.12C-4, Select Committee on the Goa Land Use (Regulation) (Amendment) Bill, 2012-1
- e) Panchayati Raj Committee-9, Welfare of Socially and Educationally Backward Classes Committee-5 and Absence of Members Committee-1(1)
- f) Committee on Environment-9 and House Committee Constituted "to examine the cause of alarming increases in the deaths of patients of SKIMS, Srinagar and SMGS Hospital (Pediatrics), Jammu-3"

- g) Yuva Sanskriti Khel-kud and Library Committee-9(9), Nivedan Committee-9(9), Vidhyaknidi Anushawan Committee-7(7), Zero Hour Committee-6(18), Zila Parishad and Panchayati Raj Committee-10, Question and Calling Attention Committee-10(7), Minority Backward and Feeble Class Welfare Committee-8(8), Gair Government Resolution Committee-11, Internal Resources/Revenue and Assistance Committee-11, Environment and Pollution Control Committee-9, Women, Child Development Committee-8, Ethics Committee-8 and Members Convenience Committee-8
- h) Committee on Welfare of Women and Children-9, Committee on Backward Classes and Minorities-9, Committee on Local Bodies and Panchayat Raj-9 and Committee on Papers Laid on the Table-9
- i) Committee on Question and Reference-5, Committee on Welfare of Woman and Children-4 and Committee on Paper laid on the Table-5
- j) Hill Areas Committee-2
- k) Committee on Empowerment of Women-5
- l) Standing Committee I-3, Standing Committee II-2, Standing Committee III-3, Standing Committee IV-3, Standing Committee V-2, Standing Committee VI-1, Standing Committee VII-3, Standing Committee VIII-3, Standing Committee IX-2(1), House Committee on Environment-1, House Committee on Rehabilitation-1, Submission Committee-11, House Committee on Ethics-6 and Public Accounts sub-Committee-4
- m) Committee on Welfare of Women and Child-24, Question and Reference Committee-23, Committee on Welfare of Backward Class-13, Committee on Welfare of Minorities-23 and Select Committee on the Rajasthan Water Resources Regulatory Bill, 2012-3
- n) Committee on Delegated Legislation-2 and Committee on Papers Laid on the Table-2
- o) Committee on Reference and Question-4, Committee on Financial and Administrative Delays-5, Committee of Rules Revision-5, Committee on Parliamentary Study-6, Committee on Enquiry of Housing Complaints of UP Legislature-6, Committee on Parliamentary and Social Welfare-7, Committee on Control of Irregularities in Development Authorities, Housing Board, Jila Panchayats and Municipal Corporations-5, Committee on Enquiry of Provincial Electricity Arrangement-6, Committee on Regulation Review-5, Committee on Commercialisation of Education-3, Daivee Aapda Prabandhan Samiti-3 and Vidhaee Samadhikar Samiti-5
- p) Committee on Bidhayak Elaka Unnayan Prakaipa-8, Committee on Papers Laid on the Table-10, Committee on Affairs of Women and Children-12(1), Standing Committee on Agriculture, Agriculture Marketing and Fisheries-10, Standing Committee on Commerce and Industries, Industrial Reconstruction and Public Enterprises-11, Standing Committee on Micro and Small Scale Enterprises and Textiles and Animal Resources Development-11, Standing Committee on Higher Education-9, Standing Committee on School Education-11, Standing Committee on Environment, Forests and Tourism-9, Standing Committee on Finance, Excise and Development and Planning-9, Standing Committee on Food and Supplies, Food Processing and Horticulture and Co-operation and Consumer Affairs-9, Standing Committee on Health and Family Welfare-10, Standing Committee on Home, Personnel and Administrative Reforms, Jails, Law, Judicial and Civil Defence-10, Standing Committee on Housing, Hill Affairs and Fire Services-10, Standing Committee on Information and Cultural Affairs, Sports and Youth Services-11, Standing

Committee on Irrigation and Waterways and Water Investigation and Development-10, Standing Committee on Labour-11(1), Standing Committee on Municipal Affairs and Urban Development-9, Standing Committee on Panchayats and Rural Development, Land and Land Reforms and Sundarban Development-11, Standing Committee on Power and Non-conventional Energy Sources-8, Standing Committee on Public Works and Public Health Engineering – 11, Standing Committee on Science and Technology, Information Technology and Bio-Technology-9, Standing Committee on Self-Help Group and Self-Employment-11, Standing Committee on Social Welfare, Disaster Management and Refugee Relief and Rehabilitation-14, Standing Committee on Transport-10, Standing Committee on Backward Classes Welfare-10 and Standing Committee on Minority Affairs-9

q) Committee on Ethic-1

**APPENDIX IV****LIST OF BILLS PASSED BY THE HOUSES OF  
PARLIAMENT AND ASSENTED TO BY THE  
PRESIDENT DURING THE PERIOD****1 JULY TO 30 SEPTEMBER, 2012**

Sl. No.	Title of the Bill	Date of assent by the President
1.	The Rajiv Gandhi National Institute of Youth Development Bill, 2012	30.8.2012
2.	The Chemical Weapons Convention (Amendment) Bill, 2012	11.9.2012
3.	The All-India Institute of Medical Sciences (Amendment) Bill, 2012	12.9.2012
4.	The National Institute of Mental Health and Neuro-Sciences, Bangalore Bill, 2012	13.9.2012

**APPENDIX V**  
**LIST OF BILLS PASSED BY THE LEGISLATURES**  
**OF THE STATES AND THE UNION TERRITORIES**  
**DURING THE PERIOD**

**1 JULY TO 30 SEPTEMBER 2012**

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**BIHAR LEGISLATIVE COUNCIL**

1. The Bihar Viniyog (Sankhya-3) Vidheyak, 2012
2. The Bihar Aakashmikata Nidhi (Sanshodhan) Vidheyak, 2012
3. The Bihar Mulyavardhith Kar (Sanshodhan) Vidheyak, 2012
4. The Bihar Bhumi Dakhil Karij (Sanshodhan) Vidheyak, 2012
5. The Bihar Lok Bhumi Atikraman (Sanshodhan) Vidheyak, 2012
6. The Bihar Bhumi Viband Nirakaran (Sanshodhan) Vidheyak, 2012

**CHHATTISGARH LEGISLATIVE ASSEMBLY**

1. The Chhattisgarh Nagar Palika (Amendment) Vidheyak, 2012
2. The Chhattisgarh Nagar Palika (Amendment) Vidheyak, 2012
3. The Chhattisgarh Vidhan Sabha Sadasya Vetan Bhatta Tatha Pension (Amendment) Vidheyak, 2012
4. The Chattisgarh Viniyog (No.3) Vidheyak, 2012
5. The Chhattisgarh Co-operative Society (Amendment) Vidheyak, 2012
6. The Chhattisgarh Madhyastham Adhikaran (Amendment) Vidheyak, 2012

**GOA LEGISLATIVE ASSEMBLY**

1. The Goa Appropriation (Vote on Account) No.3) Bill, 2012
2. The Goa Appropriation (No.2) Bill, 2012
3. The Goa Appropriation (No.3) Bill, 2012
4. The Goa Barge Tax (Amendment) Bill, 2012
5. The Goa Barge (Taxation on Goods) (Amendment) Bill, 2012
6. The Goa Motor Vehicles Tax (Amendment) Bill, 2012
7. The Goa Motor Vehicles (Taxation on Passengers and Goods) (Amendment) Bill, 2012
8. The Goa Shops and Establishments (Amendment) Bill, 2012
9. The Goa Administrative Tribunal (Amendment) Bill, 2012
10. The City of Panaji Corporation (Amendment) Bill, 2012
11. The Goa Tax Luxuries (Twelfth Amendment) Bill, 2012
12. The Goa Electricity Duty (Amendment) Bill, 2012
13. The Goa Human Resources Development Bill, 2012
14. The Goa Value Added Tax (Sixth Amendment) Bill, 2012

15. The Indian Stamp (Goa Amendment) Bill, 2012
16. The Goa (Rajiv Gandhi IT Habitat-Cancellation/Abolition) and Regulation of Allotment of Plots Bill, 2012
17. The Goa Public Gambling (Amendment) Bill, 2012
18. The Goa Highways (Amendment) Bill, 2012
19. The Goa Nursing Council Bill, 2012
20. The Goa Salary, Allowances and Pension of Members of the Legislative Assembly (Fourth Amendment) Bill, 2012
21. The Goa Salaries and Allowances of Ministers (Amendment) Bill, 2012

#### **GUJARAT LEGISLATIVE ASSEMBLY**

1. The Institute of Infrastructure, Technology, Research and Management Bill, 2012

#### **JHARKHAND LEGISLATIVE ASSEMBLY**

1. The Jharkhand Viniyog (Sankhya-3) Vidheyak, 2012
2. The Jharkhand Dukaan evam Pratisthan (Sanshodhan) Vidheyak, 2012

#### **KARNATAKA LEGISLATIVE COUNCIL**

1. The Karnataka Veterinary, Animal and Fisheries Science University (Amendment) Bill, 2012
2. The Karnataka Private Medical Establishments (Amendment) Bill, 2012
3. The Karnataka Municipal Corporations and Certain other Law (Second Amendment) Bill, 2012
4. The University of Agricultural Sciences and Certain other Law (Amendment) Bill, 2012
5. The Karnataka Municipalities and Certain other Law (Amendment) Bill, 2012
6. The Karnataka Command Areas Development (Amendment) Bill, 2012
7. The Karnataka Appropriation (No.2) Bill, 2012
8. The Karnataka Appropriation (No.3) Bill, 2012
9. The Karnataka Homoeopathic Practitioners (Amendment) Bill, 2012
10. The Karnataka Guarantee of Services to Citizens Law (Amendment) Bill, 2012
11. The Karnataka Value Added Tax (Second Amendment) Bill, 2012
12. The Karnataka Motor Vehicle Taxation (Second Amendment) Bill, 2012
13. The Karnataka Compulsory Service Training by Candidates Completing Medical Courses Bill, 2012

#### **KARNATAKA LEGISLATIVE ASSEMBLY**

1. The Karnataka Police (Amendment) Bill, 2012
2. The Karnataka Land Revenue (Amendment) Bill, 2012
3. The Karnataka Motor Vehicle Taxation (Second Amendment) Bill, 2012
4. The Karnataka Homoeopathic Practitioners (Amendment) Bill, 2012
5. The Karnataka Municipal Corporations and Certain other Law (Second Amendment) Bill, 2012
6. The Karnataka Guarantee of Services to Citizens Law (Amendment) Bill, 2012

7. The Karnataka Municipalities and Certain other Law (Amendment) Bill, 2012
8. The Karnataka Veterinary, Animal and Fisheries Science University (Amendment) Bill, 2012
9. The University of Agricultural Sciences and Certain other Law (Amendment) Bill, 2012
10. The Karnataka Compulsory Service Training by Candidates Completing Medical Courses Bill, 2012
11. The Karnataka Command Areas Development (Amendment) Bill, 2012
12. The Karnataka Appropriation (No.2) Bill, 2012
13. The Karnataka Appropriation (No.3) Bill, 2012
14. The Karnataka Value Added Tax (Second Amendment) Bill, 2012

#### **MADHYA PRADESH LEGISLATIVE ASSEMBLY**

1. The Madhya Pradesh Sinchai Prabandhan main Krishakaon kii Bhagidari (Sanshodhan) Vidheyak, 2012
2. The Madhya Pradesh Pashu Chikitsa Vigyan Vishwavidyalaya (Sanshodhan) Vidheyak, 2012
3. The Madhya Pradesh Krishi Upaj Mandi (Sanshodhan) Vidheyak, 2012
4. The Madhya Pradesh Viniyog (Kramank-3) Vidheyak, 2012
5. Rajiv Gandhi Produogiki Vishwavidyalaya (Sanshodhan) Vidheyak, 2012
6. The Madhya Pradesh Gramon main kii Dakhal Rahit Bhoomi (Vishesh Upbandh) Sanshodhan Vidheyak, 2012

#### **MANIPUR LEGISLATIVE ASSEMBLY**

1. The Manipur Value Added Tax (1st Amendment) Bill, 2012\*
2. The Manipur Protection of Interests of Depositors (In Financial Establishments) Bill, 2012\*
3. The Manipur Professions, Trades, Callings and Employments Taxation (Eight Amendment) Bill, 2012\*
4. The Manipur Municipalities (Sixth Amendment) Bill, 2012\*
5. The Manipur Panchayati Raj (Seventh Amendment) Bill, 2012\*
6. The Manipur Parliamentary Secretary (Appointment, Salary and Allowances and Miscellaneous Provisions) Bill, 2012\*
7. The Manipur Appropriation (No.3) Bill, 2012

#### **MEGHALAYA LEGISLATIVE ASSEMBLY**

1. The Meghalaya Compulsory Registration of Marriage Bill, 2012
2. The Meghalaya Excise (Amendment) Bill, 2012
3. The Meghalaya Police (Amendment) Bill, 2012
4. The Rajit Lal University (Amendment) Bill, 2012
5. The International Open University (Amendment) Bill, 2012

#### **NAGALAND LEGISLATIVE ASSEMBLY**

1. The Nagaland Salaries, Allowances and Other Facilities of the Chief Minister, other Ministers, Speaker, Leader of Opposition, Deputy Speaker, Parliamentary

Secretaries and other Members of the Nagaland Legislative Assembly and Pension for Ex-members (Third Amendment) Bill, 2012\*

2. The Nagaland Professions, Trades, Callings and Employment Taxation (4th Amendment) Bill, 2012\*
3. The North East Christian University Bill, 2012\*

#### **ODISHA LEGISLATIVE ASSEMBLY**

1. The Odisha Scheduled Castes, Scheduled Tribes and Backward Classes, Regulation Issuance and Verification and Cast Certificate Bill, 2011
2. The Odisha Industrial Security Force Bill, 2012
3. The Odisha Local Fund Audit (Amendment) Bill, 2011
4. The Odisha Special Survey and Settlement Bill, 2012
5. The Odisha Right to Public Services Bill, 2012
6. The Odisha Municipal Laws (Amendment) Bill, 2012

#### **WEST BENGAL LEGISLATIVE ASSEMBLY**

1. The West Bengal College Service Commission Bill, 2012\*\*
2. The West Bengal Panchayat (Second Amendment) Bill, 2012\*
3. The West Bengal Panchayat Elections (Second Amendment) Bill, 2012\*
4. The Kolkata Municipal Corporation (Amendment) Bill, 2012\*
5. The Howrah Municipal Corporation (Amendment) Bill, 2012\*
6. The West Bengal Municipal Corporation (Amendment) Bill, 2012\*
7. The West Bengal School Service Commission (Amendment) Bill, 2012\*
8. The West Bengal University Laws (Amendment) Bill, 2012\*
9. The Bidhan Chandra Krishi Vishwa Vidyalaya (Temporary Supersession) Bill, 2012\*

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\* Bills awaiting assent

**APPENDIX VI**  
**ORDINANCES PROMULGATED BY THE UNION AND**  
**STATE GOVERNMENTS DURING THE PERIOD**

1 JULY TO 30 SEPTEMBER 2012

Sl. No.	Title of Ordinance	Date of Promulgation	Date on which laid before the House	Date of Cessation	Remarks
<b>UNION GOVERNMENT</b>					
1.	The All-India Institute of Medical Sciences (Amendment) Bill, 2012	16.7.2012	8.8.2012	—	Passed
<b>BIHAR LEGISLATIVE COUNCIL</b>					
1.	The Bihar Aakasmiktaa Nidhi (Sanshodhan) Adhyadesh, 2012	-	-	-	-
<b>MADHYA PRADESH</b>					
1.	The Madhya Pradesh Gramon main kii Dakhaisahit Bhoomi (Vishesh Upbandh) Sanshodhan, Adhyadesh, 2012	9.5.2012	16.7.2012	—	Replaced by the Legislation
2.	The Madhya Pradesh Niji Viswavidyalaya (Sthapana evam Sanchalan) Sanshodhan Adhyadesh, 2012	21.5.2012	16.7.2012	—	—
<b>MANIPUR LEGISLATIVE ASSEMBLY</b>					
1.	The Manipur Panchayati Raj (Sixth Amendment) Ordinance, 2012	22.5.2012	10.7.2012	10.7.2012	Replaced by a Bill

		ODISHA		TAMIL NADU LEGISLATIVE ASSEMBLY		
		10.7.2012	28.8.2012			Replaced by the Legislation
1.	The Odisha Special Survey and Settlement Ordinance, 2012					
1.	The Tamil Nadu Universities Laws (Amendment) Ordinance, 2012	14.7.2012				
2.	The Tamil Nadu Town and Country Planning (Amendment) Ordinance, 2012	16.7.2012				
3.	The Tamil Nadu Dr. Ambedkar Law University (Amendment) Ordinance, 2012	30.7.2012				
4.	The Tamil Nadu National Law School (Amendment) Ordinance, 2012	30.7.2012				
5.	The Tamil Nadu Veterinary and Animal Sciences University (Second Amendment) Ordinance, 2012	30.7.2012				
6.	The Tamil Nadu Fisheries University (Amendment) Ordinance, 2012	31.7.2012				
7.	The Tamil Nadu Physical Education and Sports University (Amendment) Ordinance, 2012	30.7.2012				
8.	The Tamil Nadu University (Amendment) Ordinance, 2012	30.7.2012				
9.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Ordinance, 2012	3.8.2012				

10.	The Tamil Nadu Co-operative Societies (Third Amendment) Ordinance, 2012	3.8.2012	—	—	—
11.	The Tamil Nadu Dr. M.G.R. Medical University, Chennai (Amendment) Ordinance, 2012	30.7.2012	—	—	—
12.	The Chennai City Police (Amendment) Ordinance, 2012	1.9.2012	—	—	—
<b>UTTAR PRADESH VIDHAN PARISHAD</b>					
1.	The Uttar Pradesh Public Service (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes (Amendment) (Uttar Pradesh Adhyadesh Sankhya-2 of 2012)	1.8.2012	—	—	—
2.	The Chatrapati Shahuji Maharaj Medical University Uttar Pradesh (Amendment) Ordinance, 2012	8.8.2012	—	—	—
3.	The Uttar Pradesh Urban Local Self-Government Laws (Amendment) Ordinance, 2012	8.8.2012	—	—	—
4.	The Uttar Pradesh State Universities (Amendment) Ordinance, 2012	16.8.2012	—	—	—
5.	The Uttar Pradesh Public State Law Commission (Repeal) Ordinance, 2012	11.9.2012	—	—	—
<b>WEST BENGAL</b>					
1.	The West Bengal Panchayat (Amendment) Ordinance, 2011	4.9.2012	24.9.2012	—	Replaced by Legislation

2.	The West Bengal Panchayat Elections (Amendment) Ordinance, 2012	4.9.2012	24.9.2012	—	Replaced by Legislation
3.	The West Bengal School Service Commission (Amendment) Ordinance, 2012	—	24.9.2012	—	Replaced by Legislation

APPENDIX VII  
A. PARTY POSITION IN 15<sup>TH</sup> LOK SABHA (STATE-WISE) (AS ON 30.9.2012)

States	No. of Seats	INC	BJP	SP	BSP	JD (U)	AITC	DMK	CPI (M)	BJD	SHIV SENA	NCP	AIA DMK	TDP	RLD	CPI	SAD	RJD	JKNC	JD (S)	AIFB	
Andhra Pradesh	42	31	—	—	—	—	—	—	—	—	—	—	—	6	—	—	—	—	—	—	—	—
Arunachal Pradesh	2	2	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Assam	14	7	4	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Bihar	40	1*	12	—	—	20	—	—	—	—	—	—	—	—	—	—	—	4	—	—	—	—
Chhattisgarh	11	1	10	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Goa	2	1	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Gujarat	26	11	15	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Haryana	10	9	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Himachal Pradesh	4	1	3	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Jammu & Kashmir	6	2	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	3	—	—	—
Jharkhand	14	1	7	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Karnataka	28	7	18	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Kerala	20	13	—	—	—	—	—	—	4	—	—	—	—	—	—	—	—	—	—	—	—	—
Madhya Pradesh	29	12	16	—	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Maharashtra	48	17	9	—	—	—	—	—	—	—	11	8	—	—	—	—	—	—	—	—	—	—
Manipur	2	2	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Meghalaya	2	1	—	—	—	—	—	—	—	—	—	1	—	—	—	—	—	—	—	—	—	—
Mizoram	1	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Nagaland	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Odisha	21	6	—	—	—	—	—	—	—	14	—	—	—	—	—	—	—	—	—	—	—	—
Punjab	13	8	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Rajasthan	25	20	4	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Sikkim	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Tamil Nadu	39	8	—	—	—	—	—	18	1	—	—	—	9	—	—	—	—	—	—	—	—	—
Tripura	2	—	—	—	—	—	—	—	2	—	—	—	—	—	—	—	—	—	—	—	—	—
Uttarakhand	5	4	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Uttar Pradesh	80	22	10	22	20	—	—	—	—	—	—	—	—	—	5	—	—	—	—	—	—	—
West Bengal	42	5	1	—	—	—	19	—	9	—	—	—	—	—	—	2	—	—	—	—	—	2
<b>UNION TERRITORIES</b>																						
A & N Islands	1	—	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Chandigarh	1	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Dadra & Nagar Haveli	1	—	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Daman & Diu	1	—	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
NCT of Delhi	7	7	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Lakshadweep	1	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
Puducherry	1	1	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
<b>TOTAL</b>	<b>543</b>	<b>203*</b>	<b>114</b>	<b>22</b>	<b>21</b>	<b>20</b>	<b>19</b>	<b>18</b>	<b>16</b>	<b>14</b>	<b>11</b>	<b>9</b>	<b>9</b>	<b>6</b>	<b>5</b>	<b>4</b>	<b>4</b>	<b>4</b>	<b>3</b>	<b>3</b>	<b>2</b>	<b>2</b>

\* Excluding Speaker, LS

## APPENDIX VII (CONTD.)

States	JMM	JVM (P)	IUML	RSP	TFS	YSRC	AIM EIM	AGP	AUUDF	BVA	BPF	HJC (BL)	KC (M)	MDMK	NPF	SDF	SP	VCK	IND	Total	Vacancies		
Andhra Pradesh					2	2	1														42		
Arunachal Pradesh								1														2	
Assam									1		1											14	
Bihar																				2		39*	
Chhattisgarh																						11	
Goa																						2	
Gujarat																						26	
Haryana												1										10	
Himachal Pradesh																						4	
Jammu & Kashmir																				1		6	
Jharkhand	2	2																		2		14	
Karnataka																						28	
Kerala			2										1									20	
Madhya Pradesh																						29	
Maharashtra										1										1		48	
Manipur																						2	
Meghalaya																						2	
Mizoram																						1	
Nagaland																1						1	
Odisha																						21	
Punjab																						13	
Rajasthan																						25	
Sikkim																1						1	
Tamil Nadu																						39	
Tripura																						2	
Uttarakhand																						4	
Uttar Pradesh																						80	
West Bengal				2																		41	
<b>UNION TERRITORIES</b>																							
A & N Islands																						1	
Chandigarh																						1	
Dadra & Nagar Haveli																						1	
Daman & Diu																						1	
NCT of Delhi																						7	
Lakshadweep																						1	
Puducherry																						1	
<b>TOTAL</b>	<b>2</b>	<b>2</b>	<b>2</b>	<b>2</b>	<b>2</b>	<b>2</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>9</b>	<b>540*</b>	<b>2</b>	

\* Excluding Speaker, LS

**Abbreviations used for Parties :**

AGP–Asom Gana Parishad; AIFB–All India Forward Bloc; AIADMK–All India Anna Dravida Munnetra Kazhagam; AIMEIM–All India Majlis–e–Ittehadul Muslimeen; AITC–All India Trinamool Congress; AUDF–Assam United Democratic Front; BJD–Biju Janata Dal; BJP–Bharatiya Janata Party; BPF–Bodoland Peoples Front; BSP–Bahujan Samaj Party; BVA–Bahujan Vikas Aaghadi; CPI(M)–Communist Party of India (Marxist); CPI–Communist Party of India; DMK–Dravida Munnetra Kazhagam; HJC(BL)–Haryana Janhit Congress(BL); INC–Indian National Congress; IND–Independents; J&KNC–Jammu & Kashmir National Conference; JD(S)–Janata Dal (Secular); JD(U)–Janata Dal (United); JMM–Jharkhand Mukti Morcha; JVM(P)–Jharkhand Vikas Morcha (Prajatantrik); KC(M)–Kerala Congress(M); MDMK–Marumalarchi Dravida Munnetra Kazhagam; MLKSC–Muslim League Kerala State Committee; NCP–Nationalist Congress Party; NPF–Nagaland Peoples Front; RJD–Rashtriya Janata Dal; RLD–Rashtriya Lok Dal; RSP–Revolutionary Socialist Party; SAD–Shiromani Akali Dal; SDF–Sikkim Democratic Front; SP–Samajwadi Party; SWP–Swabhimani Paksha; SS–Shiv Sena; TDP–Telugu Desam Party; TRS–Telangana Rashtra Samithi; VCK–Viduthalai Chiruthaigal Katchi.





## C. PARTY POSITION IN STATE / UNION TERRITORY LEGISLATURES

States/Union territories	Seats	INC	BJP	CPI(M)	CPI	NCP	BSP	Janata Dal (U)	Janata Dal (S)	Other Parties	Ind.	Total	Vacancies
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Andhra Pradesh L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Andhra Pradesh L.C.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Arunachal Pradesh L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Assam L.A.**	—	—	—	—	—	—	—	—	—	23(a)	6	243	—
Bihar L.A.	243	04	91	—	1	—	—	118	—	—	—	—	—
Bihar L.C.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Chhattisgarh L.A.	91	39	49	—	—	—	2	—	—	1(b)	—	91	—
Goa L.A.	40	9	21	—	—	—	—	—	—	5(c)	5	40	—
Gujarat L.A.	182	55	121	—	—	3	—	1	—	—	2	182	—
Haryana L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Himachal Pradesh L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Jammu & Kashmir L.A.	89	18	11	1	—	—	—	—	—	55(d)	4	89	—
Jammu & Kashmir L.C.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Jharkhand L.A.	82a	13	18	—	—	—	—	2	—	46(e)	2	82	—
Karnataka L.A.	225a	71	118	—	—	—	—	—	26	1(f)	7	225	1
Karnataka L.C.	75a	17	44	—	—	—	—	—	12	—	1	75	—
Kerala L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Madhya Pradesh L.A.	231a	66	152	—	—	—	7	—	—	2(g)	3	231	—
Maharashtra L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Maharashtra L.C.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Manipur L.A.	60	42	—	—	—	1	—	—	—	17(h)	—	60	—

Meghalaya L.A.	60	28	—	—	—	14	—	—	—	12 <sup>(i)</sup>	5	60	1
Mizoram L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Nagaland L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Odisha L.A.	147a	27	6	—	1	—	—	—	—	108 <sup>(j)</sup>	5	147	—
Punjab L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Rajasthan L.A.	200	102	79	3	—	—	—	1	—	2 <sup>(k)</sup>	13	200	—
Sikkim L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Tamil Nadu L.A.	235	5	—	10	8	—	—	—	—	212 <sup>(l)</sup>	—	235	—
Tripura L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Uttarakhand L.A.	71	33	30	—	—	—	3	—	—	5 <sup>(m)</sup>	—	71	—
Uttar Pradesh L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—
Uttar Pradesh L.C.	100	3	7	—	—	—	—	59	—	30 <sup>(n)</sup>	1	100	—
West Bengal L.A.	295	42	—	39	2	—	—	—	—	210 <sup>(o)</sup>	2	295	—
UNION TERRITORIES													
Delhi L.A.	70	41	24	—	—	—	2	—	—	2 <sup>(p)</sup>	1	70	—
Puducherry L.A.**	—	—	—	—	—	—	—	—	—	—	—	—	—

\* Information received from the State/Union territory Legislatures contained NIL report

\*\* Information not received from the State/Union territory Legislatures

(a) Including Speaker /Chairman

**Party Position in the State/Union Territories Legislatures**

- a) Rashtriya Janata Dal-22, Lok Janshakti Party-1
- b) Nominated-1
- c) Maharashtrawadi Gomantak Party-3, Goa Vikas Party-2
- d) National Conference-29, Peoples Democratic Party-21, Panthers Party-3, Jammu & Kashmir Democratic Party Nationalist-1, Peoples Democratic Front-1
- e) Jharkhand Mukti Morcha-18, Jharkhand Vikas Morcha-11, All Jharkhand Students Union-6, Rashtriya Janata Dal-5, Jharkhand Party-1, Jai Bharat Samanta Party-1, Marxist Co-ordination-1, Jharkhand Janadhikar Manch-1, Rashtriya Kalyan Paksha-1, Communist Party of India (Male)-1
- f) Nominated-1
- g) Samajwadi Party-1, Nominated-1
- h) All India Trinamool Congress-7, Manipur State Congress Party-5, Naga People Front-4, Lok Jan Shakti Party-1
- i) United Democratic Party-10, The Hill States People's Democratic Party-2
- j) Biju Janata Dal-108
- k) Samajwadi Party-1, Loktantarik Samajwadi Party-1
- l) All India Anna Dravida Munnetra Kazhagam-151, Desia Murpakku Dravida Kazhagam-29, Dravida Munnetra Kazhagam-23, Pattli Makkal Katchai-3, Manithaneya Makkal Katchi-2, Puthiya Thamizhagam-2, All India Forward Block-1, Nominated-1
- m) Uttarakhnd Kranti Dal-1, Others-3, Nominated-1
- n) Samajwadi Party-19, Rashtriya Lok Dal-1, Sikchhak Dal (Non-political)-7, Independent Group-3
- o) All India Trinamool Congress-185, All India Forward Block-11, Revolutionary Socialist Party-7, Samajwadi Party-1, Democratic Socialist Party-1, Gorkha Janmukti Morcha-3, Socialist Unity Centre of India (Communist)-1, Nominated-1
- p) Lok Janshakti Party-1, Rashtriya Janata Dal-1

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